

**STATE WATER  
(PREVENTION AND  
CONTROL OF POLLUTION)  
RULES AND  
AMENDMENTS THEREOF**



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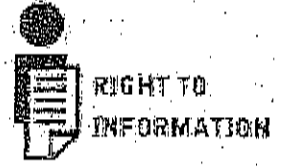
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**తెలంగాణ రాజ పత్రము**  
**RULES SUPPLEMENT TO PART - I**  
**EXTRAORDINARY**  
**OF**  
**THE TELANGANA GAZETTE**  
**PUBLISHED BY AUTHORITY**

No. 130] HYDERABAD, WEDNESDAY, JUNE 1, 2016.

**NOTIFICATIONS BY GOVERNMENT**

**LAW DEPARTMENT**

(F)

LAWS IN THE COMBINED STATE OF ANDHRA PRADESH AS ON 02-06-2014, THE APPOINTED DAY - ADAPTATION TO THE STATE OF TELANGANA.

[GO. Ms. No. 45, Law (F), 1<sup>st</sup> June, 2016.]

In exercise of the powers conferred by Section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) the Governor of Telangana hereby makes the following order, namely:-

1. (1) This order may be called the **Telangana Adaptation of Laws Order, 2016.**  
(2) It shall come into force with effect from 01.06.2016.
2. (1) In this Order:-
  - (a) "Law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having, immediately before the appointed day, the force of law in the whole of the State of Andhra Pradesh;
  - (b) appointed day means the 2<sup>nd</sup> day of June, 2014;
  - (c) existing law means an Andhra Pradesh Law.

3. The Andhra Pradesh General Clauses Act, 1891 shall apply for the interpretation of this Order as it applies for the interpretation of a State Act.

4. For the purpose of this Order, and the laws adapted herein, the expression "the State" shall have the meaning and area as specified in section 3 of the Andhra Pradesh Reorganisation Act, 2014.

5. The Acts / Regulations, specified in the First Schedule to this Order including the laws made thereunder, and which were in force in the whole of the State of Andhra Pradesh as on the appointed day immediately before the formation of the State of Telangana, shall, until altered, repealed or amended by the competent Legislature or by

other competent authority, have effect and be in force in the State of Telangana, subject to the adaptation and modifications as specified below, or if it is so directed shall stand repealed,-

- (a) the short title of every Act / Regulation specified in Column (3) of the First Schedule and its citation by the number and year as indicated therein shall be amended as specified in the corresponding entry in column (4) thereof and all references to any such law in any other law shall stand modified accordingly;
- (b) for the words "Andhra Pradesh" wherever they occur the word "Telangana" shall be substituted therefor and there shall also be made in any sentence in which the said expression or any expression cognate thereto or any grammatical variation thereof occurs, such consequential amendment as the rules of grammar may require.

6. All the other laws, including those made under the adapted Acts, specified in Column (4) of the Second Schedule, which were in existence as on 02.06.2014, but not adapted as on the date of this Order, shall be deemed to have been adapted to the State of Telangana.

7. The enactments specified in the Third Schedule shall stand repealed, to the extent mentioned in the fifth column thereof.

8. Nothing in this Order, shall affect the previous operation of, anything duly done or suffered under, any existing law, or any right, privilege, obligation or liability already acquired, accrued or incurred under any such law, or any penalty, forfeiture or punishment incurred in respect of any offence already committed against any such law.

PART - V (STATE RULES)

**ANDHRA PRADESH WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976**

G.O.Ms.No.559, dt. 4-12-1976 :—In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the State Government after consultation with the State Board for Prevention and Control of Water Pollution hereby makes the following rules, namely :

Chapter I

Preliminary

1. Short title and commencement :—(1) These Rules may be called the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.  
(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions :—In these Rules unless the context otherwise requires,—

- (a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974;
- (b) "Chairman" means the Chairman of the State Board;
- (c) "State Board Laboratory" means a laboratory established or recognised as such under sub-section (2) of Section 17;
- (d) "State Water Laboratory" means a laboratory established or specified as such under sub-section (1) of Section 52;
- (e) "Form" means a form set out in Schedule 1;
- (f) "Member" means a member of the State Board and includes the Chairman thereof;
- (g) "Member Secretary" means the Member Secretary of the State Board;
- (h) "section" means a section of the Act;
- (i) "schedule" means a schedule appended to these rules;
- (j) "year" means the financial year commencing on the first day of April;
- <sup>2</sup>[(k) "Health care Establishment" shall mean and include all the Hospitals, Nursing Homes, Diagnostic centres and Laboratories irrespective of size capacity bed strength.]

Chapter II

Terms and Conditions of Service of the Members of the State Board and of Committees of State Board

3. Salaries, allowances and other conditions of service of the Chairman :—(1) The Chairman shall be paid a fixed monthly salary of Rs.1,500.

1. Published in A.P. Gaz., Part II, (Ext.), dt. 13-1-1977.  
2. Added by G.O.Ms.No. 50, dt. 28-9-1994.

(2) The other terms and conditions of service of the Chairman, including allowances payable to him, shall be payable as may be specified in his order of appointment and in the absence of being so specified, such terms and conditions shall be, as far as may be, the same as are applicable to a Grade I Officer of corresponding status of the State Government.

(3) Notwithstanding anything contained in sub-rules (1) and (2), where a Government servant is appointed as Chairman, the terms and conditions of his service shall be such as may be specified by the State Government from time to time.

4. Salaries, allowances and other conditions of service of Member-Secretary :—(1) The Member-Secretary shall be paid a monthly pay in the scale of Rs.1,675-75-2,125.

(2) The other terms and conditions of service of the Member-Secretary including allowances payable to him, shall be, as far as may be, the same as are applicable to a Grade-I Officer of corresponding status of the State Government.

(3) Notwithstanding anything contained in sub-rules (1) and (2) where a Government servant is appointed as Member-Secretary, the terms and conditions of his service shall be such as may be specified by the State Government from time to time.

5. Terms and conditions of service of members of the State Board :—(1) Non-official members of the State Board resident in Hyderabad shall be paid an allowance of rupees twenty-five per day for each day of the actual meetings of the State Board.

(2) Non-official members of the State Board, not resident in Hyderabad shall be paid an allowance of rupees twenty five per day for each day of the actual meetings of the State Board, and also travelling allowance and daily allowance at such rate as is admissible to a Grade-I Officer of the State Government:

Provided that in case of a member of Legislature who is also a member of the State Board, the said daily and travelling allowance will be admissible when the Legislature is not in session and on production of a certificate by the member that he has not drawn any such allowance for the same journey and halts from any other Government source.

6. Fees and allowances to be paid to such members of a committee of the State Board as are not members of the Board under sub-section (3) of Section 9:—A member of a committee of the State Board shall be paid in respect of meetings of the committee travelling and daily allowances, if he is a non-official, at the rates specified in Rule 5, as if he were member of the State Board and, if he is a Government servant at the rates, admissible under the relevant rules of the respective Government under whom he is serving.

## Chapter III

Powers and Duties of the Chairman and Member-Secretary and Appointments of Officers and Employees

7. Powers and duties of the Chairman :—(1) The Chairman shall have overall control over the day-to-day activities of the State Board.

(2)(i) The Chairman may undertake tours within State for carrying out the functions, of the State Board:

Provided that he shall keep the State Government (Secretary to the Government, Housing, Municipal Administration and Urban Development Department) and the State Board, informed of his tours.

(ii) The Chairman, may, with the prior approval of the State Government, visit any place outside the State.

(3) Subject to rules, if any, made under sub-section (3) of Section 12, the Chairman shall have full powers in matters of promotion, confirmation, transfer and termination of service of the officers and employees of the Board.

(4) In the matter of acceptance to tenders, the Chairman shall have full powers subject to the concurrence of the State Board:

Provided that no such concurrence is required for the acceptance of tenders up to an amount of rupees one thousand in each case.

(5) Subject to overall sanctioned budget provision, the Chairman shall have full powers to administratively approve and sanction all estimates.

8. Creation and abolition of posts :—The State Board may create such posts as it considers necessary for the efficient performance of its functions and may abolish any post, so created:

Provided that for the creation of, and appointment to, the post above the cadre of Assistant Engineer and equivalent posts, the State Board shall obtain, prior sanction of the State Government.

9. Powers and duties of the Member-Secretary :—The Member-Secretary shall be subordinate to the Chairman and shall, subject to the control of the Chairman, exercise the following powers, namely, —

(1) The Member-Secretary shall be incharge of all the confidential papers of the Board and shall be responsible for preserving them.

(2) The Member-Secretary shall produce such papers whenever so directed by the Chairman or by the State Board.

(3) The Member-Secretary shall make available to any member of the State Board for his perusal, any record of the Board.

(4) The Member-Secretary shall be entitled to call for the services of any officer or employee of the State Board, and files, papers and documents for study from any department of the Board, as

- also to carry out inspection of any department at any time including checking of accounts, vouchers, bills and other records and stores pertaining to the Board or regional offices thereunder.
- (5) The Member-Secretary may withhold any payment :  
Provided that as soon as may be after such withholding of payment the matter shall be placed before the State Board for its approval.
  - (6) The Member-Secretary shall make all arrangements for holding meeting of the State Board and meetings of the Committee constituted by the State Board.
  - (7) All orders or instructions to be issued by the State Board shall be over the signature of the Member-Secretary or of any other officer authorised in this behalf by the Chairman.
  - (8) The Member-Secretary shall authorise, sanction or pass all payments against allotments made or estimates sanctioned.
  - (9) The Member-Secretary shall write and maintain confidential reports of all Class I and II officers of the State Board and shall get them countersigned by the Chairman.
  - (10) The Member-Secretary shall countersign the confidential reports of all the Class III employees of the State Board.
  - (11)(i) The Member-Secretary shall sanction the annual increments of Class I and Class II Officers of the State Board :  
Provided that the increment of Class I and Class II Officers shall be withheld only with the approval of the Chairman.
  - (ii) The annual increments of other employees of the State Board not referred to in Clause (i) shall be sanctioned by officers authorised in this behalf by the Member-Secretary.
  - (12) The Member-Secretary shall have full powers for according technical sanction to all estimates.
  - (13) The Member-Secretary shall exercise such other powers and perform such other functions as may be delegated to him from time to time either by the Board or by the Chairman.

#### Chapter IV

#### Temporary Association of Persons with State Board

10. Manner and purpose of association of persons with State Board :—(1) The State Board may invite any person whose assistance or advice it considers useful to obtain in performing any of its functions, to participate in the deliberations of any of its meetings.

(2) If the persons associated with the Board under sub-rule (1) happens to be a non-official, resident in Hyderabad, he shall be entitled to get an

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allowance of rupees twenty-five per day for each day of actual meeting of the State Board in which he is so associated.

(3) If such person is non-resident in Hyderabad he shall be entitled to get an allowance of rupees twenty-five per day for each day of actual meeting of the State Board in which he is so associated and also to travelling allowance and daily allowance at such rates as is admissible to a Grade I Officer of the State Government.

(4) Notwithstanding anything in sub-rules (2) and (3), if such person is a Government servant or an employee in a Government undertaking he shall be entitled to travelling and daily allowance only at the rates admissible under the relevant rules applicable to him.

## Chapter V

### Consulting Engineer

11. Appointment of consulting engineer :—For the purpose of assisting the State Board in the performance of its functions the Board may appoint a consulting engineer to the Board for a specified period not exceeding four months :

Provided that the Board may, with the prior approval of the State Government extend the period of the appointment from time to time;

Provided further that if at the time of the initial appointment the State Board had reason to believe that the services of the consulting engineer would be required for a period of more than four months, the State Board shall not make the appointment without the prior approval of the State Government.

12. Power to terminate appointment :—Notwithstanding the appointment of a consulting engineer for a specified period under Rule 11, the State Board shall have the right to terminate the services of the consulting engineer before the expiry of the specified period, if, in the opinion of the Board, the consulting engineer is not discharging his duties properly or to the satisfaction of the Board or such a course of action is necessary in the public interest.

13. Emoluments of the consulting engineer :—The State Board may pay the consulting engineer suitable emoluments or fees depending on the nature of work, and the qualifications and experience of the consulting engineer :

Provided that the State Board shall not appoint any person as consulting engineer without the prior approval of the State Government if the emoluments or fees payable to him exceeds rupees one thousand per month.

14. Tours by consulting engineer :—The consulting engineer may undertake tours within the State for the performance of the duties entrusted to him by the State Board and in respect of such tours he shall be entitled to travelling and daily allowances as admissible to a Grade I Officer of the

State Government. He shall, however, get the prior approval of the Member-Secretary to his tour programme.

15. Consulting engineer not to disclose information :—The consulting engineer shall not disclose any information either given by the State Board or obtained during the performance of the duties assigned to him either from the State Board or otherwise, to any person other than the State Board without the written permission of the Board.

16. Duties and functions of the consulting engineer :—The consulting engineer shall discharge such duties and perform such functions as are assigned to him, by the State Board and it will be his duty to advise the Board on all technical matters referred to him by the Board.

#### Chapter VI

##### Budget of the State Board

17. Form of budget estimates :—(1) The budget in respect of the year next ensuing, showing the estimated receipts and expenditure of the State Board shall be prepared in Forms I, II, III and IV and submitted to the State Government.

(2) The estimated receipts and expenditure shall be accompanied by the revised budget estimates for the current year.

(3) The budget shall, as far as may be based on the account heads specified in Schedule II.

18. Submission of budget estimates to the State Board :—(1) The budget estimates as compiled in accordance with Rule 17 shall be placed by the Member-Secretary before the State Board by the 5th October each year for approval.

(2) After approval of the budget estimates by the State Board, four copies of the final budget proposals incorporating therein such modifications as have been decided upon by the State Board shall be submitted to the State Government by the 15th October, each year.

19. Estimates of establishment expenditure on fixed recurring charges :—(1) The estimates of expenditure on fixed establishment as well as fixed monthly recurring charges on account of rent-allowances, etc. shall provide for the gross sanctioned pay without deductions of any kind.

(2) To the estimates referred to in sub-rule (1) shall be added a suitable provision for leave salary based on past experience with due regard to the intention of the less members of the staff in regard to leave as far as the same can be ascertained.

(3) If experience indicates that the total estimate, for fixed charges referred to in sub-rules (1) and (2) is not likely to be fully utilised, a suitable lump deduction shall be made from the total amount estimated.



20. Re-appropriations and emergent expenditure :—No expenditure which is not covered by a provision in the sanctioned budget estimates, or which is likely to be in excess over the amount provided under any head, shall be incurred by the State Board without provision being made by re-appropriation from some other head under which savings are firmly established and available.

21. Power to incur expenditure :—The State Board shall incur expenditure out of the funds received by it in accordance with the instructions laid down under the State Financial Rules of the State Government and other instructions issued by that Government from time to time.

22. Operation of fund of the State Board :—The fund of the State Board shall be operated by the Member-Secretary of the State Board or in his absence by any officer of the State Board who may, subject to the approval of the State Government, be so empowered by the State Board.

23. Saving :—Nothing in this Chapter shall apply to a budget already finalised before the commencement of these rules.

#### Chapter VII

##### Annual Report of the State Board

24. Form of annual report :—The annual report in respect of the year last ended giving a true and full account of the activities of the State Board during the previous financial year shall contain the particulars specified in Schedule III and shall be submitted to the State Government by the 15th of May each year.

#### Chapter VIII

##### Account of the State Board

25. Form of annual statement of accounts of the State Board :—The annual statement of accounts of the State Board shall be in Forms V to IX.

#### Chapter IX

##### [Report of the State Board Analyst and the qualifications of Analysts]

26. Form of report of State Board Analyst :—When a sample of any water sewage or trade effluent has been sent for analysis to a laboratory established or recognised by the State Board, the State Board Analyst appointed under sub-section (3) of Section 53 shall analyse the sample and submit to the State Board a report in triplicate in Form X of the result of such analysis.

[26-A. Persons possessing, the following qualifications are eligible for appointment as Government Analysts or as Board Analysts under sub-section (2) or sub-section (3) of Section 53 of the Act as the case may be.

1. Substituted by G.O.Rt.No. 40, H.M.A. & U.D. (M.A), dt. 12-1-1981.  
2. Inserted by *ibid*.

1st of 2nd Class M.Sc., in Chemistry or its equivalent of a University in India established or incorporated by or under a Central Act, State Act or recognised by the University Grants Commission with five years experience in the analysis of water in a teaching, research or Government Institution.

OR

Post Graduate degree in Public Health Engineering or Chemical Engineering with five years experience in the analysis of water, sewage and industrial waste water in a teaching, research, or Government Institution :

Provided that for the first five years from the date of constitution of the Board i.e. 24th January, 1976 exemption will be given for appointment of persons possessing the above experience.

#### Chapter X

##### State Water Laboratory

27. Functions of the State Water Laboratory :—The State Water Laboratory shall cause to be analysed any samples of water, sewage or trade effluent received by it from any officer authorised by the State Board for the purpose, and the findings shall be recorded in triplicate in Form XI.

28. Fees for report :—The fees for each such report shall be such as may notified by the State Government from time to time.

#### Chapter XI

##### Powers and Functions of the Board

29. Section 19(1) of the Water (Prevention and Control of Pollution) Act, 1974 will be applicable to the entire State of Andhra Pradesh.

30. Power to take samples :—The State Board or any officer empowered by it in this behalf shall have powers to take for the purpose of analysis samples of water from any stream or well or samples of sewage or trade effluent which is passing from any plant or vessel or from or over any place into any such stream or well anywhere in the State from any place within or outside the premises of the industry at any time.

31. Form of notice :—A notice under Clause (a) of sub-section (3) of Section 21 shall be in the Form XII.

32. Application for consent :—An application for obtaining the consent of the Board for bringing into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or begin to make any new discharge of sewage or trade effluent into a stream or well under Section 25; or for continuing an existing discharge of sewage or trade effluent into a stream or well under Section 26 shall be made to the State Board in Form XIII.

<sup>1</sup>[32-A. Small Scale Industries other than those listed in Schedule (IV) shall also make an application to State Andhra Pradesh Pollution Control Board, in Form XIII-A for the purpose specified in Rule 32. The acknowledgement of this application form would serve the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its process or processes. Such application shall be accompanied by fees specified by the State Board, State Board may conduct random checks or call for information from any small scale unit, and make a formal consent order prescribing conditions, etc., as required.]

33. Procedure for making inquiry into application for consent :—

(1) On receipt of an application for consent under Section 25 or Section 26, the State Board may depute any of its officers accompanied by as many assistants as may be necessary to visit the premises of the applicant to which such application relates, for the purpose of verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information as such officer may consider necessary. Such officer may for that purpose inspect any place where water or sewage or trade effluent is discharged by the applicant or treatment plants, purification works or disposal systems of the applicant, and may require the applicant to furnish to him any plants, specifications and other data relating to such treatment plants, purification works or disposal systems or any part thereof that he considers necessary.

(2) Such officer shall, before visiting any premises of the applicant for the purpose of inspection under sub-rule (1) above, give notice to the applicant of his intention to do so in Form XIV. The applicant shall furnish to such officer all facilities that such officer may legitimately require for the purpose.

(3) An officer of the State Board may, before or after carrying out an inspection under sub-rule (1) above, require the applicant to furnish to him, orally or in writing such additional information or clarification, or to produce before him such documents as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.

34. [Omitted]

35. [Omitted]

<sup>2</sup>[36. All the health care establishments shall follow the regulatory guidelines as mentioned in Schedule V.]

37. All health care establishments having bed-strength of 25 or more shall take consent for establishment and operation of outlets as per Section 25 of the Act.

<sup>3</sup>[37-A. All the Health Care Establishments as defined under Rule 2(k) and having a bed strength of twenty five (25) or more shall apply for consent for Establishment/Operation in Form-XIII (A) of Schedule-I".]

1. Inserted by G.O.Ms.No. 26, dt. 19-4-1994.

2. Added by G.O.Ms.No. 50, dt. 29-9-1994.

3. Added by G.O.Ms.No. 78, dt. 27-6-1998

## SCHEDULE I

## FORM I

*State Board for Prevention and Control of Water Pollution*

Detailed Budget Estimates for the year 19.....

(See Rule 17)

## ADMINISTRATION

(Expenditure)

Heads of Account	Actuals for the past three years 19 19 19			Sanctioned estimate for the current year 19 ...	Actuals of last six months i.e. year 19 ...	Actuals of six months for the current year 19 ...
1	2	3	4	5	6	7
Revised estimate for the current year 19....	Budget estimate for the next year 19...			Variations between cols. 7 & 8	Variations between cols. 8 & 9	Explanation for columns 10 & 11
8	9			10	11	12

## FORM II

*State Board for Prevention and Control of Water Pollution**Establishment*Statement of details of provision proposed for pay of officers/  
Establishment for the year 19.....

(See Rule 17)

Name and designation	Reference to page of estimate form	Sanctioned pay of the post			Amount of provision for the year at the rate in column 3(c)
		Pay of the person concerned			
		Due on 1st April Next Year			
		Mini.	Maxi.	Actual	
		(a)	(b)	(c)	
(1)	(2)	(3)			(4)

Increment falling due within the year			Total provisions for the year i.e., total of cols. 4 & 5 (c)	Remarks
Date of increment	Rate of increment	Amount of increment for the year		
(a)	(b)	(c)		
	(5)		(6)	(7)

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FORM III  
State Board for Prevention and Control of Water Pollution  
NOMINAL ROLLS  
(See Rule 17)

Name and designation	Pay	Dearness allowance	City compensatory allowance	House rent allowance
(1)	(2)	(3)	(4)	(5)
R.E. 19				
		- 19	/B.E. 19	-19
Children educational allowance	Leave travel concession	Other allowances	Total	
(6)	(7)	(8)	(9)	
TOTAL :				

FORM IV  
State Board for Prevention and Control of Water Pollution  
Abstract of Nominal Rolls  
(See Rule 17)

-Actual sanctioned strength as on 1st March, 19...	Particulars of posts	Sanctioned budget grant 19 ... 19.....	Pay and allowances
(1)	(2)	No. of posts included (3)	(4)
I Officers			
(a) Posts filled			
(b) Posts vacant			
Total I Officers			
II Establishment			
(a) Posts filled			
(b) Posts vacant			
Total II Establishment			
III Class IV			
(a) Posts filled			
(b) Posts vacant			
Total III Class IV			
Grand Total - I, II and III			

# LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [ F-V

Revised estimates		Budget estimates		Explanation for the difference between sanctioned budget grant, revised estimates and budget estimates
19 ...	19 ...	19 ...	19 ...	
No. of posts included	Pay and allowances	No. of posts included	Pay and allowances	
(5)	(6)	(7)	(8)	(9)

Grand Total - I, II and III

## FORM V

State Board for Prevention and Control of Water Pollution  
Receipts and Payments for the year ended .....  
(See Rule 25)

Previous year	Receipts	Previous year	Payments
Opening Balance		1. Capital Expenditure	
I. Grants received		(i) Works	
(a) from Government		(ii) Fixed assets	
(b) from other agencies		(iii) Other assets	
		(a) Laboratory equipment	
		(b) Vehicles	
		(c) Furnitures and fixtures	
		(d) Scientific instruments and office appliances	
		(e) Tools and plant	
II. Fees		2. Revenue expenditure	
III. Fines and forfeitures		(A) Administrative	
IV. Interest on investments		(i) Pay of officers	
V. Miscellaneous receipts		(ii) Pay of establishment	
VI. Miscellaneous advances		(iii) Allowances and Honoraria	

Previous year	Receipts	Previous year	Payments
VII. Deposits		(iv) Leaves salary and pension contributions	
		(v) Contingent expenditure Deduct recoveries	
• Total		(B)(i) Board laboratory	
		(ii) Charges to be paid to the State Water Laboratory	
		(C) Running and maintenance of vehicles	
		(D) Maintenance and Repairs	
		(i) Building and land drainage including rents, if any	
		(ii) Works	
		(iii) Furnitures and fixtures	
		(iv) Scientific instruments and office appliances	
		(v) Tools and plants	
		(vi) Temporary works (including maintenance and repairs)	
		(E) Fees to consultants and specialists	
		(F) Law charges	
		(G) Miscellaneous	
		(H) Fees for audit	
		3. Purchases	
		4. Miscellaneous	
		5. Advances	
		6. Deposits	
		Closing balance	
		Total	

Accounts Officer

Member-Secretary

Chairman

## FORM - VI

State Board for Prevention and Control of Water Pollution  
Annual Statement and Control of Water Pollution.....

Income and Expenditure Account for the year ended 31st March, 19....

(See Rule 25)

Expenditure				Income			
Previous year	Details	Total of sub-head	Total of major head	Previous year	Details	Total of sub-head	Total of major head
1	2	3	4	5	6	7	8
		Rs.	Rs.			Rs.	Rs.
To				By			
Revenue Expenditure				(I) Grants Received			
(A) Administrative				(a) From Government			
(i) Pay of officers				(b) From other agencies			
(ii) Pay of establishment				Total :			
(iii) Allowances and Honoraria							
(iv) Leave salary and pension contributions				Less :			
(v) Board's contribution to the staff provident fund				Amount utilised for capital expenditure			
(vi) Contingent expenditure deduct recoveries				Net grant available for revenue expenditure			
(B) Running expenses of laboratories				(II) Fees			
(i) Main laboratory				(III) Service rental charges			
(ii) Payments to be made to Central Water Laboratory				(IV) Fines and forfeitures			
				(V) Interest on investments			
				(VI) Miscellaneous receipts			
				(VII) Excess of expenditure over income			
(C) Running and maintenance of vehicles							
(D) Maintenance and repairs :							
(i) Buildings and land drainage							
(ii) Works							
(iii) Furniture and fixtures							
(iv) Scientific instruments and office appliances				Total :			
(v) Tools and plants							
(E) Temporary works (including maintenance and repairs)							
(F) Fees to consultants and specialists							



(G) Law charges
(H) Depreciations :
(i) Buildings
(ii) Laboratory equipment
(iii) Vehicles
(iv) Furniture and fixtures
(v) Scientific instruments and office appliances
(vi) Tools and plants
(I) Miscellaneous :
(i) Write-off of losses (as per details in the statement attached)
(ii) Other miscellaneous expenditure
(J) Fees for audit
(K) Excess of income over expenditure
Total

Accounts Officer

Member-Secretary

Chairman

FORM VII

State Board for Prevention and Control of Water Pollution - Annual  
Statement of Accounts

Balance-Sheet as on 31st March, 19.....

(See Rule 25)

Capital and liabilities				Property and assets			
Previous year	Details	Total of sub-head	Total of major head	Previous year	Details	Total of sub-head	Total of major head
1	2	3	4	5	6	7	8
(A) Capital Fund --				1. Works --			
				(As per Form VIII)			
(i) Grants received from Govt. for capital expenditure				2. Fixed assets			
				(As per Form IX)			
(a) Amount utilised upto 31st March, 19 ...				(a) Value of land provided by Govt. (at cost)			
(b) Unutilised balance on 31st March, 19 ...							
(ii) Grant from other agencies for capital expenditure				(b) Buildings --			
				Balance as per last			

# LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [ F-VII

1	2	3	4	5	6	7	8
(a)	Amount utilised upto 31st March, 19 ...			balance sheet			
(b)	Unutilised balance on 31st March, 19 ...						
i)	Value of land provided by Govt. (percenta)			Additions during the year			
				Total :			
B)	Capital Receipts --						
(i)	Deposits received for work from outside bodies--			Less :			
	Deposits --			Depreciation during the year			
	Less expenditure --			Total :			
(ii)	Other deposits --			3. Other assets --			
				(As per Form (IX),			
D)	Amounts due --			(a) Laboratory equipment as per last balance sheet			
(i)	Purchases			Additions during the year.			
				Total			
(ii)	Others						
(E)	Excess of income over expenditure --			Less			
(i)	upto 31st March, 19 ...			Depreciation during the year			
(ii)	Add for the year.						
(iii)	Deduct--Excess of expenditure over income			Total			
				(b) Vehicles as per last balance sheet			
				Additions during the year			
				Total			
				Less Depreciation during the year			
				Total			
				(c) Furniture and fixtures			
				As per last balance sheet			
				Additions during the year			
				Total			
				Less Depreciation during the year			
				Total			
				(d) Scientific instruments and office appliances --			
				As per last balance sheet			
				Additions during the year			
				Total			

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1	2	3	4	5	6	7	8
				(e) Tools and plants --			
				As per last balance sheet			
				Additions during the year			
				Total			
				Less Depreciation during the year			
				Total :			
				4. Sundry debtors --			
				(i) Amounts due from outside			
				bodies for expenditure incurred--			
				Expenditure			
				Less : Amount received			
				(ii) Other sundry debtors:			
				5. Advances --			
				(a) Miscellaneous advances			
				(b) Other amount recoverable			
				Cash --			
				(a) Notice/short term deposits			
				(b) Cash at bank			
				(c) Cash in hand			
				(d) Cash in transit			

Total

Total

Accounts Officer

Member-Secretary

Chairman

FORM VIII

State Board for Prevention and Control of Water Pollution ... Annual  
Statement of Accounts

Expenditure on works as on 31st March, 19...

(Item I-Assets of the Balance Sheet)

(See Rule 25)

Upto 31st March, 19 .....

Sl. No.	Name of work	Direct expenditure	Overhead charges	Total expenditure	
During the year 19 .....			Upto 31st March, 19 .....		
Direct expenditure	Overhead charges	Total expenditure	Direct expenditure	Overhead charges	Total expenditure

Total

Accounts Officer

Member-Secretary

Chairman

# LAW RELATING TO ENVIRONMENTAL POLLUTION AND PROTECTION [ F-X

## FORM IX

State Board for Prevention and Control of Water Pollution- Annual  
Statement of Accounts

Fixed Assets as on 31st March, 19.....  
(Item 2 Assets of the Balance-Sheet)

Other Assets as on 31st March, 19.....  
(Item 3 Assets of the Balance-Sheet)

Sl. No.	Particulars of assets	Balance as on 31st March, 19 ...	Additions during the year	Total
------------	--------------------------	-------------------------------------	------------------------------	-------

Depreciation during the year	Sales or write- off during the year	Balance as on 31st March 19.....	Cumulative Depreciation as on 31st March, 19....
---------------------------------	---	--	--

Accounts Officer                      Member-Secretary                      Chairman

## FORM X

Report by the State Board Analyst  
(See Rule 26)

Report No.....  
Dated the ..... 19.....

I hereby certify that I, (I) ..... State Board Analyst  
duly appointed under sub-section (3) of Section 53 of the Water (Prevention  
and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) .....  
day of ..... 19..... from (III) .....  
a sample of ..... for analysis. The sample was in a condition fit  
for analysis reported below :

I further certify that I have analysed the aforementioned sample on (IV)  
..... and declare the result of the analysis to be as follows :  
(V).....

The condition of the seals, fastening and container on receipt was as  
follows :

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Signed this ..... day of ..... 19 .....

(Signature)

State Board Analyst

Address.....

To .....

- (I) Here write the full name of the State Board Analyst.
- (II) Here write the date of receipt of the sample.
- (III) Here write the name of the Board or person or body of persons or officer from whom the sample was received.
- (IV) Here write the date of analysis.
- (V) Here write the details of the analysis, and refer to the method of analysis. If the space is not adequate the details may be given on a separate sheet of paper.

FORM XI

Report by the Government Analyst

(See Rule 27)

Report No.....

Dated the ..... 19.....

I hereby certify that, I (I) ..... Government Analyst duly appointed under sub-section (1) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the (II) ..... day of ..... 19..... from (III) ..... a sample of ..... for analysis. The sample was in a condition fit for analysis reported below :

I further certify that I have analysed the aforementioned sample on (IV) ..... and declare the result of the analysis to be as follows: (V) .....

The condition of the seals, fastening and container on receipt was as follows:

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Signed this..... day of ..... 19.....

(Signature)

Government Analyst

Address .....

To .....

- (I) Here write the full name of the Government Analyst.
- (II) Here write the date of receipt of the sample.
- (III) Here write the name of the Board or person or body of persons or officer from whom the sample was received.
- (IV) Here write the date of analysis.
- (V) Here write the details of the analysis, and refer to the method of analysis. If the space is not adequate the details may be given on a separate sheet of paper.

FORM XII

State Board for Prevention and Control of Water Pollution  
Notice of intention to have sample analysed

(See Rule 31)

To .....

Take notice that it is intended to have analysed the sample of water/  
sewage effluent/trade effluent which is being taken today the  
19..... from (I) .....

Name and designation of the person  
who takes the sample.

(I) Here specify the stream, well, plant, vessel or place from where the  
sample is taken.

To .....

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FORM XIII

Application for consent for Discharge/Continuation of Discharge  
under Section 25/26 of the Act

(See Rule 32)

Application for consent for discharge/continuation of discharge.

From :

Date :

To

The Member-Secretary,

The State Board for Prevention and Control of  
Water Pollution, Hyderabad.

Sir,

I/We apply for CONSENT under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)\* to bring into use any new or altered outlet for the discharge of \*sewage/trade effluent\* to begin to make new discharge of \*sewage/trade effluent\* or continue to make discharge of \*sewage/trade effluent\* from land premises owned by (1) ..... for a period upto (2) .....

(a) Sewage/Sullage via drains/outfall sewers/treatment works.

(b) Trade effluent via drains/outfall sewers/treatment works.

(c) Solid wastes into (3).

(i) Stream/river .....

(ii) On land for irrigation, bearing Survey No. .... OF  
adjoining/at a distance of ..... stream/river, or

(iii) Lake, pond, adjoining/at a distance of stream/river, or

(iv) Directly on land for open percolation into sub-terranean strata  
of survey No. .... adjoining/at a distance of  
..... stream/river, or

(v) Tidal waters/estuarine waters shown as ..... OF

(vi) See along/off the shore known as .....

2. The annexure, appendices other particulars and plans in are/\* triplicate/  
\* attached herewith.

3. I/We further declare that the information furnished in the annexure, appendices and plans is correct to the best of my/our knowledge.

4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made.

5. I/We hereby agree to submit to the State Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge, if to be continued thereafter.

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6. I/We, undertake to furnish any other information within one month of its being called by the State Board.

Yours faithfully,

Dated :

Signature .....

Name of the applicant.....

Address of the applicant .....

Accompaniments :

\*Note :— Strike out entries not relevant.

Outlet/Discharge.

Annexure to Form XIII  
Existing/New/Altered.

Note:— Any applicant knowingly, giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state "Not concerned" against the relevant one:

1. Full name of the applicant with address .....  
Tel.No.....

2. Full name of land/premises/institute/  
factory/industry/local body :  
With address .....  
Tel.No.....  
Telegraphic Address.....

3. Give revenue/City Survey number of  
land/premises for which the application is  
made stating District, Taluka and village .....  
District.....  
Taluka.....  
Town.....  
Village.....  
City Survey No./Mauza  
No.....  
Area in Hectares.....  
Revenue Survey No.....  
Area in Hectares.....

4. State month and year in which the land/  
premises/institute/factory/industry was  
actually put into commission or is  
proposed to be put into commission or  
the month and year from which the  
local body is functioning.



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5. State the Civil/Military/Defence/  
Industrial Estate, etc. under whose  
administrative jurisdiction the  
applicant's land/premises is situated.
- Collectorate.....  
Corporation.....  
Municipal Council.....  
Village Panchayat.....  
Cantonment.....  
Defence Department.....  
Port Trust.....  
State Government.....  
Prohibited Area.....  
Yes/No.
- 6.(a) State whether the land/premises/  
institute/factory/industry has been  
declared as prohibited areas.
- (b) If yes, state the name of the authority  
and furnish a certified copy of the order  
under which the area has been declared  
as prohibited areas.
7. Is the Industry/factory for which  
application is made closed on Sunday/  
Holiday. Yes/No.
8. State working season per year for the Full Year  
industry/factory.
- From To  
From To  
From To  
..... every year
9. (a) Number of workers attending the  
factory
- | Shift | Shift | Shift | General |
|-------|-------|-------|---------|
| No.1  | No.2  | No.3  | Shift   |
| Hrs.  | Hrs.  | Hrs.  | Hrs.    |
|       |       |       |         |
- (b) Number of workers residing in the  
premises:
10. (For Local Bodies only):
- (a) Present population .....
- (b) Population covered under regular  
sewerage facility. ....
- (c) Population covered by  
conservancy latrines. ....
- (d) Population having septic tank/pit  
privy facilities. ....

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1. (a) Give the list of raw materials, such as, metals, alloys, chemicals, oils, fuels, etc. used per month in Metric Tons.

Metal and Alloy		Name/Weight
Chemicals	Inorganic	Name/Weight
	Dyes	Name/Weight
	Pesticides	Name/Weight
Oils and Grease		Name/Weight
Fuels : (a)	Wood	Name/Weight
(b)	Coal	Name/Weight
(c)	Oil	Name/Weight
(d)	Gases	Name/Weight
(e)	Other	Name/Weight

(b) Give the list of name of Products and by-products manufactured per month in (MT).

Sr. No	Name of Product.	Qty in M.T. per month.
--------	------------------	------------------------

(c) Give the list of possible intermediate products.

Utilised ..... USES

12. State daily quantity of water in litres

(Domestic/Industrial/  
Agricultural/Others.  
(In litres)

13. (A) State daily maximum quantity of effluents arising from land/premises for which the application is made

Hourly  
Maximum/Daily Maximum

- (a) Domestic
- (b) Industrial
- (c) Agricultural
- (d) Other
- (e) Total quantity of effluents

(B) State how measurements of rate and quantity are carried out :

14. State whether storm water drains are kept separate from Industrial/ Domestic effluent drains :

Yes/No.

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15. (a) Is domestic effluent allowed to get mixed in industrial effluents? Yes/No
- (b) If yes, state ratio Domestic/Industrial
16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes/No
- If yes, state the process of treatment in brief (separately).
- (b) Is the quality of effluent emitting either without or after treatment approved by any authority? Yes/No
- (c) If approved, furnish the authority. (Two certified copies to be sent).
17. (A) Is any, effluent, from any shop/shop toxic? If so, volume of this effluent.
18. Is there any provision for disposal of:
- |   | Already made | Proposed to be made |
|---|--------------|---------------------|
| (a) Domestic effluent in public underground sewer.      | Yes/No       | Yes/No              |
| (b) Industrial effluent in public underground sewer     |              |                     |
| (c) Give the name of public authority owning the sewer. |              |                     |
19. Is there any provision for disposal of:
- |   | Already made | Proposed to be made |
|---|--------------|---------------------|
| (a) Domestic effluent overland for irrigation.    | Yes/No       | Yes/No              |
| (b) Industrial effluent over land for irrigation. | Yes/No       | Yes/No              |
| (c) Domestic effluent in the underground strata.  | Yes/No       | Yes/No              |
| (d) State the area of land used for               |              |                     |
| (a) above in hectares                             |              |                     |
| (e) State the area of land used for               |              |                     |
| (b) above in hectares.                            |              |                     |

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20. Give quantitative disposal of effluent in litres provided for the places mentioned below :

Domestic Industrial Mixed

- (i) Stream/River ...
- (ii) On land for irrigation ...
- (iii) On land for percolation ...
- (iv) Lake/Pond ...
- (v) Tidal waters ...
- (vi) Estuarine waters ...
- (vii) Open sea ...

21. Is there any provision for equalizing or holding lagoons for tanks to store the effluents during unfavourable stream or tidal conditions :

Already made Proposed to be made

- (i) Domestic effluent ...
- (ii) Industrial effluent ...
- (iii) Combined effluent ...

22. Is sufficient land available/can be made available? In case pumping effluent on lands have to be considered

Yes/No

23.(a) Give details of composition of Domestic/Industrial/Combined effluents in respect of the following :

Effluent before treatment			Effluent after treatment		
At Max. Dis.	At Min. Dis.	At Ave. Dis.	At Max. Dis.	At Min. Dis.	At Ave. Dis.
(1)	(2)	(3)	(1)	(2)	(3)

- (i) pH ...
- (ii) Colour-Units ...
- (iii) Temperature °C ...
- (iv) Suspended solids ...
  - (a) Total mg/l
  - (b) Fixed mg/l
  - (c) Volatile mg/l
- (v) Dissolved solids :
  - (a) Total mg/l

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- (b) Fixed mg/l
- (c) Volatile mg/l
- (vi) Total volatile solids mg/l
- (vii) Ammonical Nitrogen (mg/l) N.
- (viii) Nitrates (mg/l) N.
- (ix) Dissolved Oxygen mg/l
- (x) B.O.D. 5 days 20°C mg/l
- (xi) C.O.D. mg/l
- (xii) Oil and Greases mg/l
- (xiii) Chloride mg/l as (Cl)
- (xiv) Phosphates (P) mg/l
- (xv) Phenolic Compounds mg/l (as Phenol)
- (xvi) Cyanides (as CN) mg/l
- (xvii) Sulphides (as S) mg/l
- (xviii) Sulphates (as SO<sub>4</sub>) mg/l
- (xix) Insecticides mg/l
- (xx) Total residual chlorine (as Cl<sub>2</sub>) mg/l
- (xxi) Flouride (as F) mg/l
- (xxii) Boron (as B) mg/l
- (xxiii) Arsenic (as As) mg/l
- (xxiv) Barium (as Ba) mg/l
- (xxv) per cent Sodium
- (xxvi) Cadmium (as Cd) mg/l
- (xxvii) Copper (as Cu) mg/l
- (xxviii) Lead (as Pb) mg/l
- (xxix) Chromium - (a) as Cr. (Mg/l), (b) Hexa-Valency (as Cr) mg/l.
- (xxx) Mercury (as Hg.) mg/l
- (xxxi) Nickel (as Ni) mg/l
- (xxxii) Selenium (as Se) mg/l
- (xxxiii) Silver (as Se) mg/l
- (xxxiv) Zinc (as Zn) mg/l
- (xxxv) Any other metals mg/l
- (xxxvi) Calcium Chloroform Extracts
- (xxxvii) Pesticides (mg/l)
- (xxxviii) Coliform organisms.

· MPN per 100 ml (monthly average)

(xxxix) Bioassay for toxic constituents :

TL 50 (96 hours)

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- Note:-(1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory.  
 (2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

23.(b) Is the effluent toxic ? Yes/No

(c) State if the industrial effluent is having

- (i) unpleasant smell Yes/No  
 (ii) Irritating and/or harmful Yes/No  
 (iii) Corrosive Yes/No  
 (iv) With colour Yes/No

(d) Is there any sudden change of temperature exceeding 10°C at any time

24.(a) Are facilities available with the applicant for carrying out the following tests of the waste waters.

- (i) Physical  
 (ii) Chemical  
 (iii) Bacteriological  
 (iv) Toxicological

Existing proposed

Yes/No	Yes/No
Yes/No	Yes/No
Yes/No	Yes/No
Yes/No	Yes/No

(b) If yes, give details of equipment

25. Has the .....

Application is made open ?  
 Highly polluting matter.  
 Toxic/Organic/Inorganic  
 Microbiological

(a) Cooling tanks

(b) Mixing Tanks

(c) Mixing Ponds

(d) Re-circulation wells

26. State details for solid waste :

which contain

Method of	Method of
Des. Quant.	disposal.
Collection	

Season waste

Spillage

Rejected materials

Signature .....  
 Name and address of the  
 applicant on behalf of name  
 and address of the firm.

Accompaniments

Flow sheet of effluents

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## EXPLANATORY NOTES FOR FILLING IN FORM XIII AND THE ANNEXURE

The notes are given only for those items for which explanation is considered desirable. Other items are self-explanatory.

## Form XIII

- (1) Here mention the name of the owner of the land/premises in case it belongs to other than the applicant industry or factory. If the land/premises belongs to the factory/industry, say self.
- (2) Here mention the date up to which the consent is sought for.
- (3) Here mention the local name of the river/stream tidal water/sea as may be applicable Annexure to Form XIII.

"Outlet" means the arrangement for discharge of the effluent for which the consent is sought for.

"Discharge" means the effluent going out of the outlet.

"Existing" means that which is in operation at the time of applying for consent.

"New" means that which will be brought into operation in future.

"Altered" means that which has been modified due to change in quantity and/or quality of discharge, arrangement and/or point of discharge, etc.

- Items :-1. Here give the name of the person who is authorised by the institution/industry/factory/local body, etc. to transact their legal business.
2. Here give the registered name of the institution/industry/factory/ etc., under which the business is carried out.
  5. Here state the concerned institution, such as Bureau of Public Enterprises under whose administrative control the institution/factory/Industry, etc., is set up.
  6. Application ..... which are prohibited areas, such as, ordinance factories, mint, etc.,
  - 13(b). State method of measurement of hourly/daily maximum quantity of effluent, i.e., by flow meters, Ventuary meters, V notch sump measurements, or approximately estimated, etc.
  - 16(a). If the effluent is treated, give separately the method of treatment and flow diagram of the treatment process.
  - 16(b). Here mention "Yes" if any other authority, such as, the local body MIDC, CIDCO or Government Department has already approved the discharge of effluent either with or without treatment, at the time of establishment of the factory/industry.
  20. Here give the quantity of effluent of different types, such as, domestic, industrial, or mixed, etc. proposed to be or is let into the stream/river, lands, sea, etc. as may be applicable.

Items 23(a). Analysis to be furnished shall be covered as many parameters as are expected to be found in the effluent. If some of the parameters are not expected to be found say 'not applicable'. If some other parameters than those listed under the items are expected, the same may be mentioned at the end. The analysis shall be separately furnished for domestic/industrial and combined effluents.

23(b). Here toxicity means that which is established by bio-assay studies on fish, as per procedure given in the standard methods.

25. This item is meant to cover such highly polluting substances which do not ordinarily find way in the effluents, but are required to be handled in the premises and which may, by accident, join the effluent in large quantities.

[FORM XIII (A)

(See Rule 37A)

Andhra Pradesh Pollution Control Board II<sup>nd</sup> Floor,  
Huda Complex, Maitrivanam, S.R. Nagar, Hyderabad

Application for consent for Establishment/Operation for Health  
Care Establishment\* under Section 25 of the Water (Prevention  
and Control of Pollution) Act, 1974.

To be submitted in Triplicate

1. General :
  - 1.1. Name of the Health Care :  
Establishment with Address and  
Telephone Nos.  
(In Block Letters & In Full)
  - 1.2. Name & Address of :  
Consultant appointed on  
Environmental Issues, if any
  - 1.3. List of main Departments :  
Services (proposed to be)  
Offered with total bed  
capacity (Annex. if necessary)
  - 1.4. Approximate time by which :  
Health Care Establishment  
will go into operation\*\*
  - 1.5. Total Cost of the Health :  
Care Establishment.
  - 1.6. Details of Consent Fees : Amount D.D. No  
Paid Date

1. Added by G.O.Ms.No. 78 Env. F.S. & T. (Env.), dated 27-6-1998.



F-XIIIA] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1978 1001

- 1.7 Name & Address of the Financial Organisation. : Name of the Bank
2. Location
- 2.1 Location of the Health Care Establishment (Proposed) :  
Sy. No. Village, Mandal and District
- 2.2 Area of land (proposed to be) Acquired
- 2.2.1 Area (proposed be) Developed
- (a) Hospital Buildings--  
No. of floors proposed and plinth area
- (b) Parking
- (c) Green Belt
- (d) Quarters for Employees
- 2.3 Present use of the land\*\* : Agricultural/Forest/Settlement/  
Fallow/Commercial/Residential
3. Water Consumption Details
- 3.1 Source of Water : Public Supply/Ground/River/  
Lake
- 3.2 -Total Daily Consumption (Lts/Day).
- (A) Clinical
- (i) Water used for Pathological Labs, Theatres, Radiation zones, Washings etc.,
- (ii) Others (specify)
- (B) Non-Clinical
- (i) Domestic and Canteens
- (ii) Boiler Feed & Cooling
- (iii) Others (specify)
- Total : (A+B) = :
- 4.0 Waste Water Discharge Details :
- 4.1 Total Waste water Discharge (Lts/day)
- (A) Clinical
- (i) Waste Water Discharged from Pathological Labs, Theatres, Radiation Zones, Washings etc.
- (ii) Others (specify)

(B) *Non-Clinical*

(i) Domestic and Canteens :

(ii) Boiler Blow Down &amp; :

Cooling Bleed

(iii) Others (specify)

Total : (A+B) =

## 5.0 Waste Water Treatment/Disposal:

5.1 Type of Treatment Proposed :

to be adopted for different

streams of Clinical and

Non-Clinical Waste Water-Give

Details and Flow Chart.

5.2 Point of Final Disposal

after Treatment.

(Clinical and Non-Clinical)

Sewer/Land/River/Lake/Bay/

Estuary/Sea

5.3 Waste Water Characteristics :

- of Clinical Waste Water

before and after treatment

P.H.

B.O.D.

- C.O.D.

Total Suspended Solids

Total Dissolved Solids

Bacteriological

Characteristics

Toxicity

6.0 Bio-Medical Wastes

6.1 Category of Waste to be  
handled.6.2 Total Quantity of Waste to  
be handled per month  
(indicate whether by volume  
or by weight)6.3 Storage facility details  
of the Wastage6.4 Methods of waste Treatment  
Disposal/Provided/Proposed.Disinfection/Decontamination/  
Auto Clave/Hydro Clave/  
Incineration/Burial/Secured  
Landfill, Landfill.

## F-XIII A ] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976

1003

- 6.5 Treatment and Disposal  
Facility Location & Address
- 6.6 Method of Disposal of  
Incinerator Waste or residue or  
ash & Emissions if any
- 6.7 Have you any problems regarding  
collection, handling, and transport  
of wastes, if any, specify.
- 6.8 Are there any problems of  
subsequent pollution of Air  
Water or soil likely at the place  
of disposal of wastes? If yes,  
please explain indicating the  
method processed for prevention  
of such pollution.
- 7.0 Atmospheric emissions
- 7.1 (a) Whether Auto Clave/  
Hydro clave is installed for  
destruction of bacteria  
and pathogenic micro-organisms
- (b) Residence time of Waste in :  
Autoclave/Hydro Clave
- (c) Temperature maintained in :  
Auto-Clave/Hydro Clave
- (d) Pressure maintained in  
Auto-Clave/Hydro Clave
- 7.2 Incinerator Installed/Proposed
- (a) Type of Incinerator
- (b) Capacity
- (c) Fuel
- (d) Height of Stack
- (e) Temperature maintained in  
Primary and Secondary  
Chambers
- 7.3 Energy demand
- (a) In Plant Generation
- (b) Public Supply
- (c) Total requirement
- 7.3.1 (a) Is solar Energy  
(Proposed to be) Utilised
- (b) If so, details

Yes/No.

## 7.4 Generator (s)

- (a) Capacity of Generator(s) :  
in KVA
- (b) Type of fuel used :
- (c) quantity of fuel used :  
Kg/hour
- (d) Height of generator stack :
- (e) Control Measures  
installed/proposed

## 8.0 Other Source of Pollution :

- 8.1 Is any odour problem (likely : Yes/No.  
to be) occur (ing) from  
your Health Care Establishment?  
If yes, what measures are  
(proposed to be) taken

- 8.2 Noise Pollution (if any)  
give details

## DECLARATION

I do hereby declare that the statements made and information given above are true to the best of my knowledge and belief and that I have not concealed any information available with me in respect of these statements which may prejudice the grant of the Consent for Establishment/Consent for Operation applied for.

I do also hereby undertake to conform to what I have stated above and also to conditions stipulated for the grant of Consent for Establishment/Consent of Operation at any time, under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

Date :

*Signature of the Applicant*

Place :

Name of The Applicant

Designation

Address

Encl : 1. Site Plan

2. Location Plan

3. Municipal/Gram Panchayat Clearance

4. District Medical and Health Officer Clearance

\* "Health Care Establishment" shall mean and include all the Hospitals, Nursing Homes, Diagnostic Centres and Laboratories irrespective of size/Capacity/Bed Strength.

\*\* Applicable for "Consent for Establishment cases only".]

## F-XIII-A) A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976 1005

[FORM XIII (A)

(See Rule 32A)

Andhra Pradesh Pollution Control Board Maithri Vanam, HUDA  
Complex, Ameerpet, Hyderabad  
(other than Industries listed in Schedule IV)

Application form for S.S.I. Units for obtaining No Objection  
Certificate/ Consent for establishment/Consent for operation  
required under Section 25/26 of the Water (Prevention and  
Control of Pollution) Act, 1974.

(To be submitted in triplicate)

1. General	.....																																																								
1.1. Name & Address of the Industry Phone	.....																																																								
1.2. Name & Address for correspondence (with Phone Number)	.....																																																								
1.3. Total investment of the Project	Rs. ....																																																								
1.4. S.S.I. Registration Number & Date (copy enclosed)	.....																																																								
2.0. Process Details																																																									
2.1. Raw material at installed capacity	.....																																																								
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- 4.0. Water Pollution
- 4.1. Source of Water (for the industry)
- 4.2. Monthly water consumption at installed capacity (Process and wash inputs to be indicated in flow chart also).
  - (a) Process & Wash
  - (b) Cooling
  - (c) Domestic
- 4.3. Monthly waste water discharge at installed capacity
  - (a) Process & Wash
  - (b) Cooling
  - (c) Domestic
- 4.4. Existing/Proposed Effluent Treatment facilities  
(Effluent Treatment Plant flow chart with capacities to be enclosed)
- 4.5. Point of Disposal
  - (a) at factory site  
(Open drain/Pipe line/nala/open land, etc.,)
  - (b) Ultimate receiving body  
(municipal sewerage/stream/pond, etc.)
- 5.0. Air pollution
- 5.1. Names of gaseous emission (Points of generation to be indicated in flow chart)
  - (a) Process emissions
  - (b) Combustion of fuel
  - (c) Material handling
- 5.2. Type and Quantity of fuels used per month
- 5.3. Details of the boiler/kiln/furnance/cupola
  - (a) Type
  - (b) Capacity
  - (c) Stack height
- 5.4. Existing/Proposed Air Pollution control equipment -- (Details to be enclosed)
  - (a) Existing
  - (b) Proposed
- 6.0. Solid Waste  
(Points of generation to be indicated in the process flow chart)
- 6.1. Points of generation
- 6.2. Quantity generated (T/month)
- 6.3. Mode of Disposal
- 7.0. Noise Pollution
- 7.1. Source of Noise
- 7.2. Existing/Proposed gaurds

## F-XIV] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976. 1007

- 8.0. Cost of Pollution Control Equipment in Rs. ....  
 (a) Existing Rs. ....  
 (b) Proposed Rs. ....
- 9.0. Particulars of consent fee paid Rs. ....  
 (to A.P. Pollution Control Board)
- 10.0. Declaration
- 10.1. I/We hereby apply for NOC of the Board/Consent u/Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 (No. 6 of 1974) under make discharge of Sewage/Trade effluents Industrial Plant/Land/Premises to owned from by Messers .....
- 10.2. I/We further declare that the information furnished in the application/appendices plans is correct to the best of my knowledge.
- 10.3. I/We hereby agree to abide that in case of change either of the product/Process of the quality/of emission or discharge, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
- 10.4. I/We hereby agree to submit to the Board, an application for renewal of consent one month in advance of the date of expiry of the consented period.
- 10.5. I/We hereby undertake to furnish any other information called by the Board from time to time.

Date :

Signature of the Applicant

Name of the applicant :

Enclosed :

- (1) Location Plan (Details within 500 metres of radius)  
 (2) Site Layout Plan  
 (3) Process flow chart  
 (4) Effluent Treatment Plant flow chart.] //

## FORM XIV

State Board for the Prevention and Control of Water Pollution

Notice of inspection

(See Rule 33 (2))

Chairman .....

Member Secretary

Shri.....

Shri .....

No. ....

Dated .....

To

Take Notice that for the purpose of enquiry under Sections 25/26 of the Act the following officers of the State Board namely :

- (i) Shri .....
- (ii) Shri .....
- (iii) Shri .....

and the persons authorised by the Board to assist them shall inspect the

- (a) Water works
- (b) Sewage works
- (c) Waste treatment plant
- (d) Factory
- (e) Disposal system

- (f) Any other parts thereof or pertaining thereto under your management/control on date(s) ..... between ..... hours, when all facilities requested by them for such inspection should be made available to them on the site.

Take notice that refusal or denial to above stated demand made under the functions of the State Board shall amount to obstruction punishable under Section 42 of the Act.

By Order of the Board Member-Secretary

Copy to :

- 1. ....
- 2. ....
- 3. ....

#### SCHEDULE II

Budget and Account Heads

(See Rule 17 (3))

Administration

Heads of Accounts (Expenditure)

- 1. Salaries
- 2. Wages
- 3. Travel expenses
- 4. Office expenses, --
  - (a) Furniture
  - (b) Postage
  - (c) Office machines/equipment
  - (d) Liveries
  - (e) Hot and cold weather charges
  - (f) Telephones



## Sch. III ] A.P. WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1976 1009

- (g) Electricity and Water charges
- (h) Stationery
- (i) Printing
- (j) Staff car and other vehicles
- (k) Other items
- 5. Fee and Honoraria
- 6. Payment for professional and special services
- 7. Rents, rates and taxes/royalty
- 8. Publications
- 9. Advertising, sales and publicity expenses
- 10. Grants-in aid/contributions/subsidies
- 11. Hospitality expenses, sumptuary allowances, etc.
- 12. pensions/gratuities
- 13. Write off/losses
- 14. Suspenses
- 15. Expenses in connection with the setting up and maintenance of the Board Laboratory
- 16. Other charges (a residuary head, this will also includes rewards and prizes)

## HEADS OF ACCOUNTS (RECEIPTS)

- 1. Payments by State Government
- 2. Fees
- 3. Fines and other receipts

## SCHEDULE III

State Board for the Prevention and Control of Water Pollution  
Annual report for the financial year April 1, 19.... to Mar. 31, 19...  
(See Rule 24)

- Chapter 1 Introduction
- Chapter 2 Constitution of the State Board including changes therein.
- Chapter 3 Constitution of the Committees by the State Board and meetings of the Committees constituted by it.
- Chapter 4 Meetings of the State Board.
- Chapter 5 Activities of the State Board including the various functions performed under Sch. I of the Act.
- Chapter 6 Prosecution launched and convictions secured.
- Chapter 7 Finance and Accounts of the State Board.
- Chapter 8 Visits to the State Board by experts, important persons, etc.
- Chapter 9 Any other important matter dealt with by the State Board.

## [SCHEDULE IV

(See Rule 32-A)

## List of Polluting Industries in Small Scale Sector

1. Cement
2. Thermal Power
3. Fermentation and Distillation units.
4. Pulp, Paper Board and News Print
5. Tanneries
6. Basic Drugs and Pharmaceuticals
7. Sugar
8. Fertilizers
9. Dye and Dye Intermediates
10. Sulphuric Acid Plants
11. Pesticides Manufacturing and Formulations
12. Iron and Steel
13. Oil Refinery
14. Zinc Smelter
15. Petro Chemicals
16. Copper Smelter
17. Aluminium Smelter
18. Caustic Soda
19. Nuclear power and related projects
20. Petro Chemical Intermediates (such as D.M.T. Caprotracum Lab, etc.)
21. Basic Plastics such as ILDPE, HPDE, Poly Propylene, Poly Vinyl Chloride, Poly Styrene, etc.
22. Industrial explosives (including detonating fuse, safety fuse, nitrocellulose, Electric detonators, Gun Powder, etc.)
23. Synthetic Rubber
24. Asbestos and Asbestos Products
25. Hydrocyanic Acid and its derivatives
26. Chloro Alkali Industry
27. Integrated Plant complex including manufacture of resins required in the manufacturing paints
28. Man made fibres/filament yarn
29. Storage batteries (integrated with manufacture of oxides of lead and Lead Antimony Alloy)
30. Incineration Plant for Hazardous and non-Hazardous Wastes

---

1. Added by G.O.Ms.No. 26, dated 19-4-1994.

31. Forest based industries such as plywood, laminated boards, etc.,
32. Coal Washeries
33. Ceramic products
34. Calcium Carbide
35. Re-rolling Mills
36. Electroplating and Galvanising
37. Glass
38. Graphite Electrodes
39. Metal Castings
40. Refractories
41. Reclaimed Oils
42. Alkalies (such as Soda ash, precipitated calcium Carbonate, Potassium Hydroxide, etc.)
43. Retreading of all types of tyres (excluding cold processing)
44. Pigments and Varnishes
45. Meat Processing Units
46. Milk, Products (skimmed milk, pasteurised milk, condensed milk, Milk powder and baby food)
47. Soap and Detergents (Except Cottage soap and detergent Industries)
48. Lead Smelter
49. Ferro Alloys
50. Tyres and Tubes
51. Coke Ovens/Carbonising plants
52. Industries with Electric and furnaces or Induction Furnaces
53. Sponge Iron (a) Coal based (b) Gas based
54. Textiles (excluding Handlooms and Powerlooms upto 50 H.P.)
55. Solvent Extraction of Oil Units
56. Resins
57. Photographic Chemicals
58. Foundaries (Individual)
59. Mining Projects other than minor minerals
60. Lime Manufacture
61. Roller flour mills
62. Vegetable Oil expellers (using steam)
63. Surgical and Medical equipments and Latex products
64. Industrial gases (Nitrogen, Oxygen, Carbon Dioxide, Hydrogen, Acetylene, etc.)

65. Glassware involving use of fossil fuel combustion
66. Animal Fats, Oils and their fractions partly or wholly Hydrogenated
67. Manufacture of Power Driven pumps, Compressors, refrigeration units, fire fighting equipment, etc., (excluding assembling units)
68. Glue and Gelatine.
69. Photographic films and Paper .
70. Micro Nutrients
71. Ferrous and non-Ferrous metal extraction, refining, casting, forging and alloy making.
72. Dry Coal processing/mineral processing industries like ore sintering/beneficiation, pelletization, pulverization, etc.
73. Rock phosphate, processing plants
74. Vanaspathi, Hydrogenated and Refined Vegetable Oils
75. Coke oven by products and Coal-tar distillation products
76. Artificial Abrasives
77. Phosphorous and its compounds
78. Acids and their salts (Organic and inorganic)
79. Nitrogen compounds (Cyanides, Cyanamides and other Nitrogen compounds)
80. Phallic Anhydride
81. Processes involving chlorinated Hydrocarbon
82. Chlorine, fluorine, bromine, iodine, and their compounds
83. Insecticides, fungicides and herbicides  
(Technical and Formulation):
84. Alcohol (Industrial or Potable)
85. Coke making, Coal-liquification and fuel Gas making industries
86. Fibre Glass Production
87. Manufacturing of Organic and Inorganic Chemicals
88. Chlorate, perchlorates and Peroxides
89. Surgical Cotton and Sanitary Napkins
90. Aqua Culture products (more than 5 N.A)
91. Mineral Water and Soft Drinks Bottling Plants (above capacity of 500 bottles/day)
92. Dying and Printing
93. Wire drawing and bailing straps (with annealing)
94. Potassium Permanganate
95. Nitriding
96. Bleaching

97. Decreasing
98. Phosphating
99. Pickling
100. Fruits and Vegetables Processing
101. Slaughtering of Animals, rendering of bones and Processing
102. Processing of fish and Prawn
103. Demineralisation Plant exceeding 20 kilo litres per day capacity
104. Textile Chemicals
105. Nickel and Cadmium Batteries
106. Ice Plants above 10 Tons capacity
107. Cold storage above 10 tons capacity
108. Stone Crushers
109. Tobacco Retrying
110. Cigarettes
111. Cashewnut Industries
112. Barium Chemicals
113. Manufacturing of Machineries, Machine Tools and equipment involving Galvanising and Electro Plating
114. Metallic Sodium
115. Manufacturing of Lubricating Oils
116. Industrial Carbons and Derivative].

## [SCHEDULE V

(See Rule 36)

## Regulatory Guidelines

The regulatory guidelines are as follows,--

(1) Every health care establishment under the purview shall have a documented hospital waste management plan to deal with the wastes generated in their establishments.

The wastes from the hospitals are classified into four categories,--

- (a) Amputated limbs, mid-term aborted foetus and still born dead babies shall be wrapped in clean white cloth and shall be despatched to crematoria for incineration.
- (b) Household non-infectious waste or non-clinical waste, shall be collected in thick polythene bags and discarded like household waste.

- (c) Clinical sharp hospital waste-objects shall be collected separately in puncture proof plastic containers which shall be closed or sealed.
- (d) Clinical hospital waste other than sharp objects shall be collected in thick polythene bags or plastic containers for disposal.
- (2) The clinical wastes shall be collected at the point of generation like wards, laboratories and operation theatres in plastic bags or in suitable containers.
  - (a) Every waste generation point shall have two separate bins for collection of clinical and non-clinical waste. Adequate notices shall be posted on the waste collection bins and plastic bags so as to identify the category of waste. Red bins shall be lined with thick black plastic bags for discarding clinical waste. Green bins shall be lined with white plastic bags for collecting non-clinical waste. The needles and other sharp instruments shall be collected in plastic containers or glass bottles partially filled with disinfectant solution and the bottles shall have a sign pasted with 'danger' marked outside. These shall be closed or sealed and disposed off by incineration.
  - (b) The sealed or tied plastic bags of the clinical wastes shall be transported to the incinerator in closed wheel barrows. The plastic bags containing domestic (non-clinical) waste shall be disposed at the garbage dumping site. The garbage dumping site shall not be approachable to rag pickers and it shall be provided with asbestos roof for protection from rain.
  - (c) The non-clinical waste which can be re-cycled shall be collected at a separate site to reduce the quantity of material entering the waste streams. As per the regulations of Drug Control Authority of Andhra Pradesh, all the glass containers shall be broken into pieces before disposal.
- (3) All clinical fluids or liquid specimens before conducting of various clinical tests shall be regarded as infective material. They shall be transported to laboratory in spill proof or screw cap bottles and it shall be ensured that there are no spillages.
- (4) All liquid wastes such as blood and other body fluids and samples after clinical analysis shall be disinfected by a disinfectant like 1% Sodium Hypochlorite before disposal.
- (5) All clinical wastes shall be incinerated and all hospitals where the incinerators are existing shall give top priority to burn their clinical waste. Health care establishments in rural areas can opt for deep burial of clinical wastes but precautions shall be taken such that the pits dug for the purpose are far away from the ground water source and the minimum depth shall be

5 feet. In urban areas the clinical wastes shall be incinerated, the option of deep burial does not apply to the health care establishments in these areas.

(6) All clinical specimen after carrying out necessary tests shall be disposed off in a discarding jar containing suitable disinfectant. A jar half filled with sodium hypochlorite of 1% strength shall be kept at every such point of disposal. The body fluids to be discarded shall be dropped into disinfectant solution and after 6 hours, contents of the jar shall be discharged through the sink. The jar shall be disinfected with carbolic acid before reuse.

(7) In the operation theatres also, a 100 liter jar partly filled with 0.2% Sodium Hypochlorite solution or other suitable disinfectant solution of required strength shall be kept to be used as waste jar. All mops used for cleaning up instruments, tables or blood contaminated surfaces shall be dropped into this disinfectant solution. After 6 hours contact, the mops shall be taken out and sent for washing to laundry and the spent disinfectant solution discharged through sinks to the sewer.

(8) In health care establishments where visible blood spills or other body fluids occur, the floor or outer areas where such spills occur, shall be cleaned with appropriate disinfectant, preferably sodium hypochlorite with 0.5% available chlorine. The mixed body fluid and disinfectant shall then be removed and the surface, wiped with disinfectant.

(9) The blood soaked sponges and swabs, shall be kept in a sterile bowl and carefully transferred into a plastic bag which in turn shall be sent for incineration.

(10) The radio active waste material shall be disposed off strictly as per the guidelines of Atomic Energy Regulatory Board (AERB).

(11) Every health care establishment shall cover all mattresses with water proof synthetic material like rexine or plastic. This makes the disinfection of the mattresses easier. Big Auto clones or Swing Zets are also advisable for disinfection of mattresses].

# ANDHRA PRADESH STATE BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) RULES, 1976

G.O.Ms.No. 28, Municipal Administration, dt. 22-1-1976 :- In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Governor of Andhra Pradesh hereby makes the following rules, namely :-

1. Short title and commencement :--(1) These rules may be called the Andhra Pradesh State Board for the Prevention and Control of Water Pollution (Procedure for Transaction of Business) Rules, 1976.

(2) They shall come into force on the date of their publication in the Andhra Pradesh Gazette.

2. Definitions :-- In these rules, unless the context otherwise requires,--

(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) ;

(b) "Government" means the Government of Andhra Pradesh ;

(c) "Chairman" means the Chairman of the State Board ;

(d) "Member-Secretary" means the Member-Secretary of the State Board ;

(e) "meeting" means a meeting of the State Board ;

(f) "section" means a section of the Act.

3. Notice of meetings :--(1) Meetings of the State Board shall ordinarily be held at Hyderabad on such dates as may be fixed by the Chairman.

(2) The Chairman shall, upon the written request of not less than five members of the State Board or upon a direction of the State Government, call a special meeting of the State Board.

(3) Fifteen clear days' notice of an ordinary meeting and three clear days' notice of a special meeting specifying the time and the place at which such meeting is to be held and the business to be transacted thereat, shall be given by the Member-Secretary, to the members.

(4) Notice of a meeting may be given to the members by delivering the same by messenger or sending it by registered post to his last known place or residence or business or in such other manner as the Chairman may, in the circumstance of the case, think fit.

(5) No member shall be entitled to bring forward for the consideration of the meeting any matter of which he has not given ten clear days' notice to the Member Secretary, unless the Chairman, in his discretion, permits him to do so.



(6) The State Board may hold the meeting from day to day or adjourn it to any particular day, specified at the meeting and no fresh notice shall be required for any such adjourned meeting.

(7) No proceeding shall be invalidated merely on the ground that the provision in this rule relating to notice is not strictly complied with.

4. Presiding officer :-- Every meeting shall be presided over by the Chairman, and in his absence, by a Chairman for the meeting to be elected by the members present from amongst themselves.

5. Questions to be decided by majority :--(1) All questions at a meeting shall be decided by a majority of votes of members present, and the voting shall be by raising of hands in favour of the proposal.

(2) In case of an equality of votes, the presiding officer shall have a second or casting vote.

6. Quorum :--(1) Five members shall form the quorum for any meeting.

(2) If at any time fixed for a meeting or during the course of any meeting a quorum is not present for a period of fifteen minutes, the presiding officer shall adjourn the meeting on the expiration of the fifteen minutes to such hours on the following or on some other future date as he may fix.

(3) No quorum shall be necessary for such adjourned meeting.

(4) No fresh notice shall be necessary for the said adjourned meeting.

7. Minutes :--(1) Record shall be kept of the name of members who attend the meeting and of the proceedings at the meeting in a book to be maintained for that purpose by the Member-Secretary.

(2) The minutes of the previous meeting shall be read at the beginning of every succeeding meeting, and shall be confirmed and signed by the presiding officer at such meeting.

(3) The minutes book shall be open to inspection by any member at the office of the State Board during office hours.

8. Maintaining order at the meeting :-- The presiding officer shall preserve order at a meeting.

9. Business to be transacted at meeting :-- Except with the permission of the presiding officer, no business which is not entered in the agenda or of which notice has not been given by a member under sub-rule (5) of Rule 3, shall be transacted at any meeting.

10. Order of business :--(1) At any meeting, business shall be transacted in the order in which it is entered in the agenda.

(2) Either at the beginning of the meeting or after the conclusion of the debate, on a motion during the meeting of the presiding officer or a member may suggest a change in the order of business as entered in the agenda and if the meeting agrees such a change shall take place.

11. Procedure for transaction of business of committees constituted by the Board :--(1) The time and place of the meetings of the committees constituted by the State Board under sub-section (1) of Section 9 shall be as specified by the Chairman.

(2) The quorum for a meeting of the committee constituted under sub-section (1) of Section 9 shall be one-half the total number of members of the committee.

(3) Subject to sub-rule (1) and sub-rule (2) of the meetings of any of the committees constituted under sub-section (1) of Section 9 shall, as far as may be, governed by the rules applicable to the meetings of the State Board.

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## ANDHRA PRADESH (WATER PREVENTION AND CONTROL OF POLLUTION) APPEAL RULES, 1977

G.O.Ms.No. 556, Housing, Municipal Admn. & Urban Development, (M.A), dt. 14-7-1978 :-- In exercise of the powers conferred by Clause (m) of Section 64 read with sub-section (3) of Section 23 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974), the Governor of Andhra Pradesh hereby makes the following Rules, namely,-

### Chapter I

#### General

1. Short title :-- These rules may be called the Andhra Pradesh (Water Prevention and Control of Pollution) Appeal Rules, 1977.

2. Definitions :--(a) "*Act*" means the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974)

(b) "*Appellate Authority*" means the Appellate Authority constituted by the State Government of Andhra Pradesh under Section 28 of the Act.

(c) "*Appeal*" means a memorandum of appeal filed to the Appellate Authority under sub-section (1) of Section 28 of the Act.

(d) "*Board*" means the Andhra Pradesh State Board for Prevention and Control of Water Pollution constituted under sub-section (1) of Section 4 of the Act.

(e) "*Member-Secretary*" means the Member-Secretary of the Board.

(f) "*form*" means a form appended to these rules.

(g) "*party*" means the appellant or applicant and includes his pleader or authorised agent.

(h) words and expressions used but not defined here and defined in the Act shall have the meanings respectively assigned to them in the Act.

### Chapter II

#### Sittings and Office Hours

3. The Headquarters of the appellate authority shall be at Hyderabad and all appeals shall ordinarily be heard at Hyderabad unless the appellate authority decides that any appeal may be heard at any other place in the State of Andhra Pradesh.

4. Language :-- The Language of the appellate authority shall be in English.

### Chapter III

#### Appeals

5. Memorandum of Appeal :--(1) Every appeal shall,--

(a) be in writing ;

---

1. Published in A.P. Gaz. R.S. to Pt. II (Extraordinary), dated 14-9-1978.

- (b) specify the name and address of the appellant ;
- (c) specify the date of the order against which it is made ;
- (d) specify the date on which the order was communicated to the appellant ;
- (e) contain a clear statement of facts ;
- (f) specify the grounds on which the appeal is preferred ;
- (g) state precisely the relief prayed for ; and
- (h) be signed and verified by the appellant or an agent duly authorised by him in writing in this behalf in Form I.

(2) The memorandum of appeal shall be accompanied by ,--

- (a) an authenticated copy of the order against which the appeal is preferred ;
- (b) a copy of the application made under Section 25 or 26 as the case may be ;
- (c) any document relevant to the appeal ;
- (d) a satisfactory proof of payment of the fee prescribed under Rule 6.

(3) As far as possible, the memorandum of appeal shall be ,--

- (a) In Form II where the appeal relates to matters covered by sub-section (5) of Section 28 ; and
- (b) In Form III where the appeal relates to matters not covered by sub-section (5) of Section 28.

(4) The memorandum of appeal shall be in quadruplicate and shall either be presented to the appellate authority by the appellant or his authorised agent, or sent to such authority by registered post. When the memorandum of appeal is presented by an agent duly authorised by the appellant it shall be accompanied by a duly stamped letter of authority appointing him as such.

6. Fee :-- The fee payable for an appeal under Section 28 of the Act shall be Rs. 500 (Rupees five hundred only) and it shall be paid by a Government Treasury Challan. Under the head of account '082 Public Health Sanitation and Water Supply - M.H. 35 fees, fines etc."

7. Presentation of Appeals :--(1) An appeal shall be presented to the Chief Ministerial Officer notified as such by the Government either by the party in person or by sending it through registered post.

(2) Where an appeal is presented by a Pleader or an authorised agent, it shall be accompanied by a letter of authority appointing him as such.

(3) An appeal preferred by any aggrieved party shall specify the State of Andhra Pradesh as the Respondent and it shall also furnish the name and address of the party to whom notice may be sent.

5992  
4/11/97

10/11/97

3/11/97

GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

Andhra Pradesh Pollution Control Board - Appellate Authority -  
Amendment to the rule 6 of Andhra Pradesh Water (Prevention  
and Control of Pollution) Appeal rules 1977 and rule 37 of  
Andhra Pradesh Air (Prevention and Control of Pollution)  
Rules, 1981 - Certain amendments - Issued.

-x-

ENVIRONMENT, FOREST, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

G.O.Ms.No.144

Dated 25th October, 1997

Read the following:-

From Member Secretary, A.P. Pollution Control  
Board, Hyderabad, D.O.Lr.No.990049, PCB/LEGAL/  
97-7028, dt.8.9.1997.

ORDER:-

The following notifications will be published in  
the Andhra Pradesh Gazette:-

NOTIFICATION - I

In exercise of the powers conferred by clause (m)  
of section 64 read with sub-section (3) of section 28 of  
the Water (Prevention and Control of Pollution) Act, 1974  
(Central Act No.6 of 1974), the Government in consultation  
with the Andhra Pradesh State Pollution Control Board hereby  
make the following amendment to the Andhra Pradesh Water  
(Prevention and Control of Pollution) Appeal Rules 1977  
issued with G.O.Ms.No.556, Municipal Administration and  
Urban Development Department, dated the 14th July, 1978.

AMENDMENT

In rule '6' of the said rules for the expression  
"it shall be paid by Government Treasury challan under head  
of account 082 Public Health Sanitation and Water Supply -  
M.H.35 fees fines etc.", the following words shall be  
substituted, namely-

"it shall be paid by a Crossed Demand Draft drawn  
in favour of the Andhra Pradesh Pollution Control Board  
payable at Hyderabad, and such receipt shall be shown under  
the head of the account "Appellate Authority" by the Andhra  
Pradesh Pollution Control Board";

NOTIFICATION - II

In exercise of the powers conferred by section 54  
read with section 31 of the Air (Prevention and Control of  
Pollution) Act, 1981 (Act No.14 of 1981) the Government  
hereby make the following amendment to the Air (Prevention  
and Control of Pollution) Rules, 1982 issued with G.O.Ms.  
No.36, Energy, Environment, Science & Technology Department,  
dated the 23rd August, 1982.

AMENDMENT

In rule 37 of the said rules, for the expression  
"remitted into the Government Treasury through challan  
under "082 - P.H: Sanitation and water Supply - M.H.35 fees

1/2  
fines etc," the words "paid by a Crossed Demand Draft  
in favour of the Andhra Pradesh Pollution Control Board  
payable at Hyderabad and such receipt shall be shown under  
head of Account 'Appellate Authority' by the Andhra Pradesh  
Pollution Control Board," shall be substituted.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

C.S. RANGACHARI  
PRINCIPAL SECRETARY TO GOVERNMENT

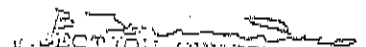
To  
The Director of Printing, Stationary  
and Stores Purchase,  
Hyderabad for publication of the Notifications  
in the Andhra Pradesh Gazettee.

The Member Secretary,  
A.P. Pollution Control Board,  
Maitrivani, HWA Complex,  
S.R. Nagar, Hyderabad-38.

Copy to:

Law (E) Department.  
22/50.

// forwarded by order //

  
SECTION OFFICER. 22/5/57

BEFORE APPELLATE AUTHORITY UNDER SECTION 28 OF WATER (PREVENTION  
& CONTROL OF POLLUTION) ACT, 1974/ SECTION 31 AIR (PREVENTION  
& CONTROL OF POLLUTION ) ACT, 1981

BETWEEN:

Name and Address of the Company,  
Represented by.....

.....Appellant

AND

1. T.S. Pollution Control Board,  
Paryavaran Bhavan, A-3,  
Industrial Estate, Opp. Police Station,  
Hyderabad-500018.  
Represented by its Member Secretary,
2. The State Government of T.S.,  
E F S & T Department,  
T.S. Secretariat, Hyderabad,  
Represented by its Secretary.

**PARTICULARS**

1. Name of the Appellant :
2. Date of the Impugned Order :
3. Date of receipt of the Impugned Order :
4. Details of Appeal fee  
(Demand Draft for Rs.500/- should be drawn  
In favour of T.S. POLLUTION CONTROL  
BOARD, Payable at Hyderabad) :

**I. FACTS OF THE CASE IN AFFIDAVIT FORM**

1. Promoter's Profession, if any
2. Production Capacity
3. Location of the site (Whether Industrial area/ Commercial area /Residential area)
4. Project Cost, Capital investment and other details
5. Details of permission from Gram Panchayat, Municipality / LOI from Govt. of India, if any
6. Financial Support from SBI / SFC / IDBI, if any
7. ETP proposals submitted, cost of ETP
8. Green belt area
9. If there is any violation from TSPCB in non-issuance of NOC / Issuance of Closure Order.
10. Correspondence made to TSPCB / Ministry of Environment, EFS & T Dept., if any.

II. GROUND OF THE APPEAL

III. VERIFICATION

APPELLANT / DEPONENT

List of Enclosures :

1. Original Impugned Order.
2. Correspondence made in this regard.
3. Copy of consent application submitted.
4. If there is any status report regarding Environment where the industry is proposed.
5. D. D for Rs. 500/- in favour of T.S Pollution Control Board.



**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Safe Disposal of Hospital Waste – Amendment to Water (Prevention and Control of Pollution) Rules, 1976 – Notification – Issued.

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No. 50

Dated. 20<sup>th</sup> September, 1994  
Read the following:-

1. G.O.Ms.No. 559, HWA & U.D (M.A) Department, dt. 4-12-1976.
2. G.O.Ms.No. 46, EFES&T (Env) Dept., dt. 01.03.1993.
3. From Member Secretary, A.P. Pollution Control Board,  
D.O.Lr.No: 44028/PCB/MS/91-5849, dt. 29.12.1993.

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ORDER:-

In the Government Order 2<sup>nd</sup> read above, orders have been issued for constitution of a Committee with some of the Hospital Superintendents, Director of Medical & Health, Municipal Health Officer, Municipal Corporation of Hyderabad, Engineer-in-Chief, Hyderabad, Metro Water Works and Sewerage Board, Chairman / Nominee from Apollo and C.D.R. Hospitals to formulate the draft rules, draft notification for safe disposal of Hospital waste to control the spreading of Communicable diseases. Accordingly, the committee had gone through the report submitted by M/s.Indus Environ Consultants and after detailed deliberations, the Committee has finalized the draft rules for safe disposal of Hospital Waste along with the guidelines.

After careful consideration of the draft rules, Government have decided to include the draft rules in the Water (Prevention and Control of Pollution) Rules 1976 under section 64 of Water (Prevention and Control of Pollution) Act, 1974.

The following Notification shall be published in the next extraordinary issue of Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of Water (Prevention & Control of Pollution) Act, 1974 (Central Act of 1974), the State Government after consultation with the State Pollution control Board, hereby make the following amendments to the Water (Prevention & Control of Pollution) Rules, 1976 issued in G.O.Ms.No.559, Housing, Municipal Administration & Urban Development (M.A) Departments, dated the 4<sup>th</sup> December, 1976 as subsequently amended.

AMENDMENTS

In the said rules:-

1. After Clause (j) of rule 2, the following clause shall be added, namely:-  
“(K) ‘Health care establishment’ shall mean and include all the Hospitals, Nursing Homes, Diagnostic Centres and Laboratories irrespective of Size/Capacity/ Bed Strength”.

2. After rule 35, the following rules shall be added, namely:-

"36. All the Health care establishments shall follow the regulatory guidelines as mentioned in the Schedule V.

37. All Health care establishments having bed strength of 25 or more shall take consent for establishment and operation of outlets as per section 25 of the Act."

3. After Schedule IV, the following Schedule shall be added, namely:-

"SCHEDULE V"  
(See Rule 26)  
REGULATORY GUIDELINES

The regulatory guidelines are as follows:-

01. Every health care establishment under the purview shall have a documented hospital waste management plan to deal with the waste generated in their establishments.

The wastes from the hospitals are classified into four categories:

- (a) Amputated limbs, mid-term aborted foetal and still born dead babies shall be wrapped in clean white cloth and shall be dispatched to crematoria for incineration.
- (b) Household non-infectious waste or non-clinical waste, shall be collected in thick polythene bags and discarded like household waste.
- (c) Clinical sharp hospital waste objects shall be collected separately in puncture proof plastic containers which shall be closed or sealed.
- (d) Clinical hospital waste other than sharp objects shall be collected in thick polythene bags or plastic containers for disposal.

02. The clinical wastes shall be collected at the point of generation like wards, laboratories and operation theatres in plastic bags or in suitable containers.

- (a) Every waste generation point shall have two separate bins for collection of clinical and non-clinical waste. Adequate notices shall be posted on the waste collection bins and plastic bags so as to identify the category of waste. Red bins shall be lined with thick Black plastic bags for discarding clinical waste. Green bins shall be lined with white plastic bags for collecting non-clinical waste. The needles and other sharp instruments shall be collected in plastic containers or glass bottles partially filled with disinfectant solution and the bottles shall have a sign posted with "danger" marked outside. These shall be closed or sealed and disposed off by incineration."

- (b) The sealed or tied plastic bags of the clinical wastes shall be transported to the incinerator in closed wheel barrows. The plastic bags containing domestic (non-clinical) waste shall be disposed at the garbage dumping site. The garbage dumping site shall not be approachable to rag pickers and it shall be provided with asbestos roof for protection from rain.
- (c) The non clinical waste which can be re-cycled shall be collected at a separate site to reduce the quantity of material entering the waste streams. As per the regulations of Drug Control Authority of Andhra Pradesh, all the glass containers shall be broken into pieces before disposal.
03. All clinical fluids or liquid specimen before conducting of various clinical tests shall be regarded as infective material. They shall be transported to laboratory in spill proof or screw cap bottles and it shall be insured that there are no spillages.
  04. All liquid wastes such as blood and other body fluids and samples after clinical analysis shall be disinfected by a disinfectant like 1% Sodium Hypochlorite before disposal.
  05. All Clinical wastes shall be incinerated and all hospitals where the incinerators are existing shall give top priority to burn their clinical waste. Health care establishments in rural areas can opt for deep burial of clinical wastes but precautions shall be taken such that the pits dug for the purpose are far away from the ground water source and the minimum depth shall be 5 feet. In urban areas the clinical wastes shall be incinerated, the option of deep burial does not apply to the health care establishments in these areas.
  06. All clinical specimen after carrying out necessary tests shall be disposed off in a discarding jar containing suitable disinfectant. A jar half filled with sodium hypochlorite of 1% strength shall be kept at every such point of disposal. The body fluids to be discarded shall be dropped into disinfectant solution and after 6 hours, contents of the jar shall be discharged through the sink. The jar shall be disinfected with carbolic acid before reuse.
  07. In the operation theatres also, a 100 liter jar partly filled with 0.2% sodium hypochlorite solution or other suitable disinfectant solution of required strength shall be kept to be used as waste jar. All mops used for cleaning up instruments, tables or blood contaminated surfaces shall be dropped into this disinfectant solution. After, 6 hours contact, the mops shall be taken out and sent for washing to laundry and the spent disinfectant solution discharged through sinks to the sewer.
  08. In health care establishments where visible blood spills or other body fluids occur, the floor or outer areas where such spills occur, shall be cleared with appropriate disinfectant, preferably sodium hypochlorite with 0.5% available chlorine. The mixed body fluid and disinfectant shall then be removed and the surface wiped with disinfectant.
  09. The blood soaked sponges and swabs, shall be kept in a sterile bowl and carefully transferred into a plastic bag which in turn shall be sent for incineration.
  10. The radio active waste material shall be disposed off strictly as per the guidelines of Atomic Energy Regulatory Board (AERD).

11. Every health care establishment shall cover all mattresses with water proof synthetic material like rexine or plastic. This makes the disinfection of the mattresses easier. Big Auto claves or Swing jets are also advisable for disinfection of mattresses.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

D. RAMAKRISHNAIAH  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The Member Secretary,  
A.P. Pollution Control Board, Hyderabad.  
The commissioner of Printing, Stationary and Stores Purchase, Hyderabad. He is requested to publish the above notification in the immediate next issue of A.P. Gazette to Government soon after its publication.

All the Medical Institutions of Twin Cities through Member Secretary, A.P. Pollution control Board.

The Director, Medical & Health Services, Hyderabad.  
The Special Officer, Municipal Corporation of Hyderabad, Hyderabad.  
The Managing Director, Hyderabad Metro Water Supply & Sewerage Board, Hyderabad.

Copy to:  
Secretary to Government of India,  
Ministry of Environment & Forests.  
Ministry of Environment & Forests,  
Paryavaran Bhavan, CGO complex, Lodi Road, New Delhi - 110 003.  
The M.A. & U.D. Department,  
The Health, Medical & Family Welfare Department.  
The E.F.E.S & T. (Env) Department.  
The Law(L) Department.

//Forwarded by Order//

sd/-

SECTION OFFICER

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Water (Prevention & Control of Pollution) Act, 1974-Amendment to  
Rule 32 of Water (Prevention & Control of Pollution) Rules, 1976-  
Notification-Issued.

-x-

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O. Ms. No. 26

Dated. 19th April, 1994.  
Read the following:

1. G.O. Ms. No. 559, H&A&UD (MA) Dept., dt. 4-12-1976.
2. G.O. Ms. No. 51, EFES&T (Env) Dept., dt. 4.6.1987.
3. G.O. Ms. No. 332, EFES&T (Env) Dept., dt. 25.11.1991.
4. D.O. Lr. No. 367/Desk 4 (1)/CDC/93, Industries and Commerce, dt. 8.9.1993.
5. From Member-Secretary, A.P. Pollution Control Board, D.O. Lr. No. APPCB/Planning/93/CDC, dt. 28.10.1993.

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ORDER:

In pursuance of the minutes at item I(ii) of the Empowered Committee Meeting communicated with the D.O. letter fourth read above the Government after consultation with Member-Secretary, A.P. Pollution Control Board approve the following notification submitted with the D.O. letter 5th read above.

The following Notification shall be published in the next extraordinary issue of Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by Section 64 of the Water (Prevention & Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Governor of Andhra Pradesh after consultation with the State Pollution Control Board, hereby make the following amendments to the Water (Prevention and Control of Pollution) Rules, 1976, issued in G.O. Ms. No. 559, Housing, Municipal Administration & Urban Development (Municipal Administration) Department, dated, the 4th December, 1976 as subsequently amended.

AMENDMENT

1. In the said rules "After rule 32, the following rule shall be inserted namely:-

1.32-A - Small Scale Industries other than those listed in Schedule (IV) shall also make an application to State Andhra Pradesh Pollution Control Board, in form XIII-A for the purpose

...2/-

specified in rule 32. The acknowledgement of this application form would serve the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its process or processes. Such application shall be accompanied by fees specified by the State Board. State Board may conduct random checks or call for information from any small scale unit, and make a formal consent order prescribing conditions etc., as required".

2. In 'Schedule I', after 'Form XIII', the following 'Form' shall be included, namely:-

" FORM XIII-A "  
(SEE RULE 32-A)

ANDHRA PRADESH POLLUTION CONTROL BOARD  
WATERVANNI, MUDA COMPLEX,  
NIZAMPET, HYDERABAD

(Other Small Industries listed in Schedule IV)

Application Form for S.S.I. Units for obtaining No Objection Certificate/Consent for establishment/Consent for operation required under Section 15/26 of the Water (Prevention and Control of Pollution) Act.

( To be submitted in triplicate)

1. General:

1.1 Name & Address of the Industry:

Phone :

1.2 Name & Address for correspondence (with PHONE Number)

1.3 Total Investment of the Project : Rs. \_\_\_\_\_

1.4 S.S.I. registration number & Date  
(copy enclosed) :

2.0 Process Details

2.1 Raw materials at installed capacity:

S.No.	Name of the raw material	Requirements/annum
-------	--------------------------	--------------------

2.2 Products & By products at installed capacity :

S.No.	Name of the product/by product	Production/annum
-------	--------------------------------	------------------

2.3 Process details (along with process flow chart)

3.0 Location

3.1 R.S.No. :  
Village :  
Mandal :  
Municipality :  
District :

3.2 Land Particulars: a) Total area :  
b) Built up area :  
c) Green belt area :

3.3 Existing features within a radius of 500 metres

3.4 Details of habitation within a distance of 500 mts

<u>Name of habitation</u>	<u>Population</u>	<u>Distance</u>
---------------------------	-------------------	-----------------

4.0 Water Pollution

4.1 Source of Water :  
(for the industry)

4.2 Monthly water consumption at installed capacity (Process and wash inputs to be indicated in flow chart also)

a) Process & Wash :  
b) Cooling :  
c) Domestic :

4.3 Monthly waste water discharge at installed capacity  
a) Process & Wash : b) Cooling : c) Domestic :

4.4 Existing/Proposed Effluent Treatment Facilities:  
(Effluent Treatment Plant flow chart with capacities to be enclosed)

4.5 Point of Disposal

a) at factory site :  
(Open drain/pipe line/pond/open land etc.,)

b) Ultimate receiving body :

5.0 Air Pollution

5.1 Names of gaseous emission (Points of generation to be indicated in flow chart)

- a) Process emissions :
- b) Combustion of fuel :
- c) Material handling :

5.2 Type and Quantity of fuels used per month :

5.3 Details of the boiler/kiln/furnace/cupola :

- a) Type :
- b) Capacity :
- c) stack height :

5.4 Existing/Proposed Air Pollution control equipment (Details to be enclosed)

- a) Existing :
- b) Proposed :

6.0 Solid Waste (Points of generation to be indicated in the process flow chart)

6.1 Points of generation :

6.2 Quantity generated (T/month):

6.3 Mode of Disposal :

7.0 Noise Pollution

7.1 Source of Noise :

7.2 Existing/Proposed guards:

8.0 Cost of Pollution Control Equipment in Rs.

- a) Existing: Rs.
- b) Proposed: Rs.

9.0 Particulars of consent fee paid: Rs.  
(to A.P. Pollution Control Board)

10.0 Declaration :



- 10.1 I/We hereby apply for MOC of the Board/Consent Under  
25/26 of Water (Prevention & Control of Pollution) Act, 1974 (No. 6 of 1974) to  
make discharge of sewage/Trade effluents from  
Industrial Plant/Land/Premises owned.  
by M/s \_\_\_\_\_
- 10.2 I/We further declare that the information furnished  
in the application/appendices plans is correct to  
the best of my knowledge.
- 10.3 I/We hereby agree to abide that in case of change either of  
the product/process, or the quality/quantity of effluent  
or discharge, a fresh application for consent shall be  
made and until such consent is granted, no change shall  
be made.
- 10.4 I/We hereby agree to submit to the Board, an application  
for renewal of consent one month in advance of the date  
of expiry of the consented period.
- 10.5 I/We hereby undertake to furnish any other information  
called by the Board from time to time.

SIGNATURE OF THE APPLICANT

Date:

Name of the applicant:

Enclosed:

- 1) Location Plan (Details within 500 metres of radius)
- 2) Site Layout Plan
- 3) Process flow chart
- 4) Effluent Treatment Plant flow chart

After 'Schedule III', the following 'Schedule' shall be  
added, namely:- " SCHEDULE IV "

(See the Rule 32 - A).

LIST OF POLLUTING INDUSTRIES IN SMALL SCALE SECTOR

1. Cement
2. Thermal Power
3. Fermentation & Distillation units.
4. Pulp, Paper Board & News print.
5. Tanneries.
6. Basic Drugs & Pharmaceuticals.
7. Sugar.
8. Fertilizers.

...6/...

9. Dye & Dye Intermediates.
10. Sulphuric Acid Plants.
11. Pesticides Manufacturing and Formulations.
12. Iron & Steel
13. Oil Refinery
14. Zinc Smelter.
15. Petro Chemicals.
16. Copper Smelter.
17. Aluminium Smelter.
18. Caustic Soda.
19. Nuclear power and related projects.
20. Petro Chemical Intermediates (such as DMT, Caprolactum IAB etc)
21. Basic Plastics such as LDPE, HDPE, Poly propylene, Poly Vinyl Chloride, Poly Styrene etc.
22. Industrial explosives (including detonating fuse, safety fuse, nitrocellulose, Electric detonators, gun powder etc.).
23. Synthetic rubber.
24. Asbestos and Asbestos products.
25. Hydrocyanic acid and its derivatives.
26. Chloro Alkali Industry.
27. Integrated paint complex including manufacture of resins required in the manufacturing paints.
28. Man made fibres/filament yarn.
29. Storage batteries (Integrated with manufacture of oxides of lead and Lead antimony alloy).
30. Incineration plant for hazardous and non hazardous wastes.
31. Forest based industries such as plywood, laminated boards etc.,
32. Coal washeries.
33. Ceramic products.
34. Calcium carbide.
35. Re-rolling Mills.
36. Electroplating and Galvanising.
37. Glass.
38. Graphite Electrodes.
39. Metal Castings.
40. Refractories.
41. Reclaimed Oils.

...7/-

42. Alkalies (such as Soda ash, precipitated calcium Carbonate, Potassium Hydroxide etc)
43. Retreading of all types of tyres (excluding cold processing)
44. Pigments and Varnishes.
45. Meat Processing units.
46. Milk products (skimmed milk, pasteurised milk, condensed milk, milk powder and baby food)
47. Soap and detergents (Except cottage soap & detergent industries)
48. Lead Smelter.
49. Ferro Alloys.
50. Tyres and Tubes.
51. Coke ovens/carbonising plants.
52. Industries with Electric arc furnaces or Induction Furnaces.
53. sponge Iron (a) Coal based (b) Gas based.
54. Textiles (excluding Handlooms and powerlooms upto 50 HF)
55. Solvent Extraction of Oil Units.
56. Resins.
57. Photographic chemicals.
58. Foundries (Individual)
59. Mining Projects other than minor Minerals.
60. Lime manufacture.
61. Roller flour mills.
62. Vegetable oil expellers (using steam)
63. Surgical and medical Equipments and latex products.
64. Industrial gases (nitrogen, oxygen, carbon dioxide, hydrogen, acetylene etc)
65. Glassware involving use of fossil fuel combustion.
66. Animal Fats, Oils and their fractions partly or wholly hydrogenated.
67. Manufacture of Power driven pumps, compressors, refrigeration units, fire fighting equipment etc., (excluding assembling units)
68. Glue and Gelatine.

...5/-

69. Photographic films and paper.
70. Micro Nutrients.
71. Ferrous and Non-ferrous metal extraction, refining, casting, forging and alloy making.
72. Dry coal processing/mineral processing industries like ore sintering, beneficiation, pelletization, pulverization etc.,
73. Rock phosphate processing plants.
74. Vanaspathi, Hydrogenated and Refined vegetable oils.
75. Coke oven byproducts and Coal-tar distillation products.
76. Artificial abrasives.
77. Phosphorous and its compounds.
78. Acids and their salts (Organic and inorganic)
79. Nitrogen compounds (cyanides, Cynamides and other Nitrogen compounds)
80. Phthalic anhydride.
81. Processes involving chlorinated hydrocarbon.
82. Chlorine, fluorine, bromine, iodine and their compounds.
83. Insecticides, fungicides and herbicides.  
(technical and formulation).
84. Alcohol (Industrial or potable)
85. Coke making, Coal-liquification and fuel gas making industries.
86. Fibre glass production.
87. Manufacturing of Organic and Inorganic Chemicals.
88. Chlorate, perchlorates and peroxides.
89. Surgical cotton and sanitary napkins.
90. Aqua culture products (more than 5 kg)
91. Mineral water and soft drinks bottles plants (above capacity of 500 bottles/day).
92. Dyeing and printing.
93. Wire drawing and biling straps (with annealing).
94. Potassium permanganate.
95. Nitriding.
96. Bleaching.
97. Degreasing.
98. Phosphating.
99. Pickling.
100. Fruits and Vegetable processing.

...9/-

101. Slaughtering of animals, rendering of bones and processing.
102. Processing of fish and Prawn.
103. Demineralisation plant exceeding 20 Kilo Litres per day capacity.
104. Textile chemicals.
105. Nickel and cadmium batteries.
106. Ice plants above 10 Tons capacity.
107. Cold storage above 10 tons capacity.
108. Stone crushers.
109. Tobacco redrying.
110. Cigarettes.
111. Cashewnut industries.
112. Barium chemicals.
113. Manufacturing of machineries, machine tools and equipment involving galvanising and electro plating.
114. Metallic sodium.
115. Manufacturing of Lubricating oils.
116. Industrial carbons and derivatives.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH )

- D. RAMAKRISHNAIAH  
PRINCIPAL SECRETARY TO GOVERNMENT

To

✓ The Member-Secretary, A.P. Pollution Control Board, Hyderabad.  
The Director of Printing, Stationery and Stores purchase, Hyderabad.  
It is requested to publish the above notification in the Extraordinary issue of Andhra Pradesh Gazette and supply 100 copies of the Gazette Notification soon after its publication.

Copy to: Principal Secretary to Government, Industries & Commerce Department.

- " Commissioner of Industries, Hyderabad.
- " Secretary to Government of India, Ministry of Environment and Forests, Paryavar an Bhavan, CGO Complex, New Delhi.
- " Central Pollution Control Board, New Delhi.
- " General Administration (F&B) Department.
- " Law (S) Department.
- " SE/S: 50 Copies.

//forwarded by order//

18/11/81  
Action Officer



GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

Water (Prevention and Control of Pollution) Act, 1974 -  
Amendment to Rule 32 of Water (Prevention & Control of  
Pollution) Rules, 1976 - Notification - Issued.

=====

ENVIRONMENT, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No.1

Dated, 23rd January, 1995

Read the following:-

1. G.O.Ms.No.559, HMA & UD(MA)Department,  
dt.4.12.1976
2. G.O.Ms.No.51, EFES&T(ENV)Dept., dt.4.6.1987.
3. G.O.Ms.No.332, EFES&T(ENV)Dept., dt.25.11.1991.
4. G.O.Ms.No.26, ES&T Dept., dt.19.4.1994
5. From Member-Secretary, APPCS, Lr.No.4411<sup>0</sup>/PCB/  
EMP Com/93-1069, dt.28.11.1994.

@@@@@

ORDER:

In pursuance of the Board Resolution 924 communicated  
in D.O.letter 5th read above, after careful examination of  
the proposal of A.P.Pollution Control Board, the Government  
approve the following Notification:-

The following shall be published in the next extra-  
ordinary issue of Andhra Pradesh Gazette.

NOTIFICATION

In exercise of the powers conferred by section 64 of  
the Water (Prevention & Control of Pollution) Act, 1974  
(Central Act, No.6 of 1974) the Government of Andhra Pradesh  
heraby makes the following amendments to the Water (Preven-  
tion & Control of Pollution) Rules, 1976, issued in G.O.Ms.  
No.559, Housing, Municipal Administration & Urban Development  
(Municipal Administration) Department, dt.the 4th December,  
1976 as subsequently amended.

AMENDMENT

1. In the said rules, in Rule 32-A Schedule IV, for the  
list of 116 polluting industries in small scale sector, the  
following list of 60 polluting industries in small scale  
sector shall be substituted:-

SCHEDULE-II  
(SEE RULE-29.(A) )

LIST OF POLLUTING INDUSTRIES IN SMALL SCALE SECTOR:

- |    |                                |
|----|--------------------------------|
| 01 | Cement                         |
| 02 | Asbestos and Asbestos products |

...2/-

- 03 Refractories & Ceramic Products
- 04 Calcium Carbide
- 05 Mining Projects other than minerals
- 06 Lime Manufacture
- 07 Dry coal processing/mineral processing industries like  
ore sintering/benefication, pelletization, pulverisation  
etc.,
- 08 Coke making, coal liquification and fuel gas making  
industries
- 09 Stone Crushers
- 10 Fermentation and Distillery units
- 11 Basic Drugs and Pharmaceuticals
- 12 Sugar
- 13 Fertilisers (Smeller units) & Micro nutrients
- 14 Dye & Dye Intermediates
- 15 Sulphuric Acid
- 16 Petrochemical Intermediates (such as UHM, Caprolactam, etc.,)
- 17 Industrial explosives (including detonating fuse, safety  
fuse, nitrocellulose, Electric detonators, gun powder  
etc.,)
- 18 Hydrocyanic acid and its derivatives
- 19 Alkalies (such as Soda ash, precipitated calcium carbonate,  
Potassium Hydroxide etc.,)
- 20 Paints, pigments and varnishes
- 21 Resins
- 22 Photographic chemicals
- 23 Processes involving chlorinated Hydrocarbon
- 24 Pesticides, Insecticides, Fungicide and Herbicides  
(Technical and Formulation)
- 25 Potassium Permanganate
- 26 ~~Metallic~~ Sodium
- 27 Manufacturing of Lubricating oils
- 28 Grinding of Zirconium Oxide
- 29 Pulp, Paper Board and News Print
- 30 Tanneries
- 31 Synthetic Rubber
- 32 Butyl Rubber Tyres and Tubes
- 33 Retreading of all types of tyres
- 34 Iron and Steel Production
- 35 Extraction and recovery of Zinc/ Copper/ Aluminium and Lead
- 36 Metal Castings and Foundries
- 37 Ferro Alloys
- 38 Industries involving operations such as pickling,  
degreasing, nitriding, and phosphating



- 39 Nickel and Cadmium Batteries
- 40 Storage batteries (integrated with manufacture of oxides of lead and lead antimony alloy)
- 41 Incineration plant for hazardous and non-hazardous wastes
- 42 Electroplating and Galvanizing
- 43 Welding fluxes and electrodes
- 44 Manufacture of power driven pumps, compressors, refrigeration units, fire fighting equipment etc., (excluding assembling units)
- 45 Industrial gases (Nitrogen, Oxygen, Carbon dioxide, Hydrogen, Acetylene etc.,)
- 46 Glue and Gelatine
- 47 Chlorine, Fluorine, Bromine, Iodine and their compounds
- 48 Glass and Glassware
- 49 Textiles (excluding handlooms and power-looms upto 50 hp)
- 50 Textiles, Dyeing and Printing
- 51 Surgical Cotton and sanitary Napkins
- 52 Milk products (Skimmed milk, Pasteurised milk condensed milk, milk powder and baby food)
- 53 Soap and Detergents (except cottage soap and detergent industries)
- 54 Vanaspathi, Hydrogenated and refined and solvent extracted oils
- 55 Aquaculture Project more than 5 hectares
- 56 Slaughtering of animals, rendering of bones and processing
- 57 Processing of fish and prawn
- 58 Fruits and Vegetables Processing
- 59 Cashew Nut industries
- 60 Tobacco redrying

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

D. RAMAKRISHNAIAH  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The Member-Secretary, A.P. Pollution Control Board, Hyderabad.  
The Director of Printing & Stationery and Stores Purchase, Hyd.  
He is requested to publish the above notification in the Extraordinary issue of A.P. Gazette and supply 100 copies of the Gazette Notification soon after its publication.

Copy to: Principal Secretary to Government, Industries & Commerce Department.  
Copy to: Commissioner of Industries, A.P. Hyderabad.  
Copy to: Vice-Chairman & Managing Director, State Finance Corporation, Hyderabad.  
Copy to: Secretary to Government of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.  
Copy to: Central Pollution Control Board, New Delhi, Parivesh Bhavan, Arjun Nagar, New Delhi - 110 032.  
Copy to: General Administration (PEMR) Department  
Copy to: Law (L) Department  
Copy to: SE/SC 50 Copies, //forwarded by order//  
//T.C.F.B.O.// sd/-

S.E.W. (A.P. POLLUTION CONTROL BOARD, HYD.)



**GOVERNMENT OF ANDHRA PRADESH**

**ABSTRACT**

Water (Prevention and Control of Pollution) Act, 1974 - Amendment to Rule 32 of water (Prevention and Control of Pollution) Rules, 1976 - Notification - Issued.

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**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT**

**GO Ms. No. 80.**

**Dated: 22nd May, 1996**

**Read the following: -**

1. GO Ms No. 559, HMA&UD (MA) Department, dated 04.12.1976.
2. GO Ms No. 51, EFES&T (ENV) Department, dated 04.06.1987.
3. GO Ms No. 332, EFES&T (ENV) Department, dated 25.11.1991.
4. GO Ms No. 26, EFES&T (ENV) Department, dated 19.04.1994
5. GO Ms No. 1, EFES&T (ENV) Department, dated 23.01.1995.
5. Member Secretary, APPCB, DO Lr. No.44110/PCB/Emp.Com/96, dated \_\_.02.1996.

**ORDER:-**

In pursuance of Board Resolution No. 977 communicated in the DO letter 6<sup>th</sup> read above, and after careful examination of the proposal of the Andhra Pradesh Pollution Control Board, the Government approve the proposal to include the four industries, namely, (1) Para Boiled Rice Mill, (2) Barium Carbonate and barium based product (3) all reclamation unit and (4) cashew industries in the list of industries already notified.

2. The following notification will be published in an extraordinary issue of the Andhra Pradesh Gazette.

**NOTIFICATION**

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby makes the following amendment to Water (Prevention & Control of Pollution) Rules, 1976, issued in GO Ms. No. 559, Housing, Municipal, Administration and Urban Development (Municipal Administration) Department, dated the 4<sup>th</sup> December, 1976 as subsequently amended from time to time.

**AMENDMENT**

In the said rules, in Rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector after the entry "60 tobacco redrying" the following shall be added, namely:-

"61. Paraboiled Rice Mill.

Contd...2

# 2 #

- 62. Barium Carbonate & Barium based products.
- 63. Oil reclamation units.
- 64. Cashew industries".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**Dr. C.S.RANGACHARI**  
**PRINCIPAL SECRETARY TO GOVERNMENT**

**To**

**The Member Secretary,  
Andhra Pradesh Pollution Control Board,  
Maitrivanam, HUDA Complex,  
S.R.Nagar, Hyderabad - 38.**

**To**

**The Director of Printing & Stationery and Stores Purchase, Andhra Pradesh, Hyderabad.  
He is requested to publish the above notification in the Extraordinary issue of A.P.  
Gazette and supply 100 copies of the Gazette Notification soon after its publication.**

**Copy to:**

Principal Secretary to Government, Industries & Commerce Department.

Commissioner of Industries, Andhra Pradesh, Hyderabad.

Vice Chairman and Managing Director, State Finance Corporation, Andhra Pradesh, Hyderabad..

Secretary to Government of India, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, New Delhi.

Central Pollution Control Board, New Delhi, Parivesh Bhavan, Arjunnagar, New Delhi-32.

General Administration (PEMB) Department, Andhra Pradesh, Hyderabad.

Law (E) Department, A.P., Hyderabad.

The SF / SC 50 copies.

// FORWARDED BY ORDER //

**Sd/-**  
**SECTION OFFICER**

112

Water (Prevention and Control of Pollution) Act, 1974  
Amendment to Rule 32 of Water (Prevention and Control of  
Pollution) Rules, 1976 - Notification issued

ENVIRONMENT PROTECTION, SOIL CONSERVATION, FOREST, AND WILDLIFE  
G.O. No. 10-96

Dated 22nd May, 1976  
Read the following:-

1. G.O. No. 559, dated 11th Sept. 1975
2. G.O. No. 51, dated 11th Sept. 1975
3. G.O. No. 332, dated 11th Sept. 1975
4. G.O. No. 26, dated 11th Sept. 1975
5. G.O. No. 1, dated 11th Sept. 1975
6. Minister Secretary, Govt. of India, New Delhi, 21.5.76

IN THE

in the exercise of the powers conferred by section 32  
of the Water (Prevention and Control of Pollution) Act, 1974  
(Act No. 63 of 1974), the Government of India, Ministry of  
Environment and Forests, hereby notifies the following:-  
(1) Particulars of the products to be notified under section 32  
of the Act, and (2) Particulars of the products to be notified  
under section 32 of the Act.

2. The following notification will be published in an  
extraordinary issue of the India Gazette:

NOTIFICATION

In exercise of the powers conferred by section 32  
of the Water (Prevention and Control of Pollution) Act, 1974  
(Act No. 63 of 1974), the Government of India, Ministry of  
Environment and Forests, hereby notifies the following:-  
(1) Particulars of the products to be notified under section 32  
of the Act, and (2) Particulars of the products to be notified  
under section 32 of the Act.

NOTIFICATION

In the exercise of the powers conferred by section 32  
of the Water (Prevention and Control of Pollution) Act, 1974  
(Act No. 63 of 1974), the Government of India, Ministry of  
Environment and Forests, hereby notifies the following:-  
(1) Particulars of the products to be notified under section 32  
of the Act, and (2) Particulars of the products to be notified  
under section 32 of the Act.

3. The following notification will be published in an  
extraordinary issue of the India Gazette:

IN THE

The Minister Secretary,  
Ministry of Environment and Forests,  
Government of India,  
New Delhi.

Dated 22.5.76

To  
The Director of Printing & Stationery & Stores  
Purchase, Andhra Pradesh, Hyderabad.  
He is requested to publish the above notification  
in the Extraordinary issue of Andhra Pradesh Gazette  
and supply 100 copies of the Gazette notification  
soon after its publication.

Copy to :-

- Principal Secretary to Government,  
Industrial & Commerce Department,  
Commissioner of Industries, A.P., Hyderabad.
- Vice-Chairman & Managing Director, State Finance  
Corporation, A.P., Hyderabad.
- Secretary to Government of India, Ministry of  
Environment & Forests, P. V. Narayana Murthy,  
C.O.D. Complex, New Delhi.
- General Polls & Census Control Board, New Delhi, Government  
of India, New Delhi.
- General Administration Department, A.P.,  
Hyderabad.
- Law Department, A.P., Hyderabad.

1/50 50 copies.

// Forwarded by order //

*X. K. S. Rao*  
SECTION OFFICER.

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Water (Prevention and Control of Pollution) Act, 1974 ~ Amendment to Rule 32 of Water  
(Prevention and Control of Pollution) Rules, 1976 ~ Notification - Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT**

**GO Ms. No. 85,**

**Dated: 22<sup>nd</sup> September, 2001**

Read the following: -

1. GO Ms No. 1, EEFS&T (ENV) Department, dated 23.01.1995.
2. GO Ms No. 80, EFS&T (ENV) Department, dated 22.05.1996.
3. From the M.S., APPCB, Hyd DO Lr.No.10/PCB/CFE/Board Meet/96-1475, dated 02.02.2000.

**ORDER:**

The Member Secretary, Andhra Pradesh Pollution Control Board in his letter 3<sup>rd</sup> read above, has stated that the "Chemical units" are causing pollution in the form of Air, Water and Solid Waste etc., and they are not included in the list of 64 categories of SSI units which has prescribed in the Water (Prevention & Control of Pollution) Rules, 1976 issued in GO Ms. No.559, HMA&UD Dept., dated 04.12.1976 and requested the Government to include the "Chemical Industry" in the said rules. After careful examination of the proposal of the A.P.Pollution Control Board, the Government hereby approve the proposal to include the chemical industry in the list of industries already specified in the said rules.

2. Accordingly, the following Notification will be published in the Extraordinary issue of the A.P.Gazette dated 22<sup>nd</sup> September 2001.

**NOTIFICATION**

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby make the following amendment to the Water (Prevention and Control of Pollution) Rules, 1976 issued in GO Ms. No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4<sup>th</sup> December, 1976 as subsequently amended from time to time.

**AMENDMENT**

In the said rules, in rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector, after the entry "64 cashew industries", the following shall be added, namely: -

"65. Chemical Industries".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**V.P.JAUHARI  
PRINCIPAL SECRETARY TO GOVERNMENT**

To  
The Member Secretary, A.P.Pollution Control Board, Hyderabad.  
The Director of Printing and Stationery and Stores Purchase, Hyderabad.

(He is requested to publish the Extraordinary issue of A.P.Gazette and supply 100 copies of the Gazette Notification soon after its publication).

Copy to:

The Principal Secretary to Govt., Industries & Commerce Department, A.P, Hyderabad.  
The Vice Chairman & Managing Director, State Finance Corporation, A.P., Hyderabad.  
The Secretary to Govt., of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.  
The Central Pollution Control Board, New Delhi, Perivesh Bhavan, Arjunnagar, New Delhi-32.  
The General Administration (PEMB) Department, A.P., Hyderabad.  
The Law (E) Department, A.P., Hyderabad.  
The SF / SC 50 copies.

// FORWARDED BY ORDER //

Sd/-  
SECTION OFFICER



**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Water (Prevention and Control of Pollution) Act, 1974 – Amendments to Rule 32 of Water  
(Prevention and Control of Pollution) Rules, 1976 – Notification – Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT**

**GO Ms. No. 23,**

**Dated: 22.02.2007**

Read the following: -

1. GO Ms No. 85, Environment, Forests, Science & Technology (ENV) Department, dated 22.09.2001.
2. GO Ms No. 86, Environment, Forests, Science & Technology (ENV) Department, dated 22.09.2001.
3. From the Member Secretary, Andhra Pradesh Pollution Control Board, Letter No.51/PCB/CFE/Plastics/06-710, dated 24.07.2006.

**ORDER:**

The Member Secretary, Andhra Pradesh Pollution Control Board in his letter 3<sup>rd</sup> read above, has stated that the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both and plastic recycling units" are causing pollution in the form of Air, Water & Solid Waste etc. They are not included in the list of 65 categories of polluting industries in the Small Scale Industries Sector which are identified by the Board till now.

The Member Secretary, Andhra Pradesh Pollution Control Board, has therefore requested the Government to include the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both the plastic recycling units" as 66<sup>th</sup> category of polluting industry in the Small Scale Industries Sector.

After careful examination of proposal of the Member Secretary, Andhra Pradesh Pollution Control Board, the Government hereby approve the proposal to include the "the plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both the plastic recycling units" in the list of industries as 66<sup>th</sup> category of polluting industries in the Small Scale Industries Sector.

Accordingly, the following Notification will be published in the Extraordinary issue of the Andhra Pradesh Gazette dated 26.02.2007.

**NOTIFICATION**

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh hereby make the following amendment to the Water (Prevention and Control of Pollution) Rules, 1974 issued in GO Ms. No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4<sup>th</sup> December, 1976 as subsequently amended from time to time.

**AMENDMENT**

In the said rules, in rule 32-A, in Schedule-IV, in the list of polluting industries in Small Scale Sector, after the entry "65 chemical industries", the following shall be added, namely:-

"65. The plastic carry bags/container manufacturing units of virgin plastics or recycled plastic or both and plastic recycling units".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**JANAKI R. KONDAPI**  
**SPECIAL CHIEF SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Hyderabad.

The Director of Printing and Stationery and Stores Purchase, Hyderabad.

(He is requested to publish the Extraordinary issue of A.P. Gazette and supply 100 copies of the Gazette Notification soon after its publication).

Copy to:

The Principal Secretary to Govt., Industries & Commerce Department.

The Vice-Chairman and Managing Director, State Finance Corporation, Hyderabad.

The Secretary to Govt., of India, MOEF, New Delhi.

The Central Pollution Control Board, Arjuna Nagar, New Delhi.

The Law (B) Department.

// FORWARDED BY ORDER //

Sd/-  
SECTION OFFICER

**GOVERNMENT OF ANDHARA PRADESH**  
**ABSTRACT**

The Water (Prevention and Control of Pollution) Act, 1974 – Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976 - Amendment to Rule - Notification – Orders - Issued.

**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT**

GO.Ms.No.113

Dated: 9<sup>th</sup> December, 2002  
Read the following:

1. G.O.Ms.No.26, Environment, Science & Technology (Env) Department, dated.19.4.1994.
  2. G.O.Ms.No.1, Environment, Science & Technology (Env) Department, dated..23.1.1995.
  3. G.O.Ms.No.80, Energy, Forests, Environment, Science & Technology (Env) Department, dated.22.5.1996.
  4. G.O.Ms.No.85, Environment, Forests, Science & Technology (Env) Department, dated.22.9.2001
  5. From the Member Secretary, Andhra Pradesh Pollution Control Board, D.O.Lr.No.19/PCB/CFE/DG Set / 2000-1385, dated 11.10.2002.
  6. From the Member Secretary, Andhra Pradesh Pollution Control Board, D.O.Lr.No.19/PCB/CFE/DG Set / 2000-1737, dated 16.11.2002.
- \*\*\*

**ORDER:**

In pursuance of the Board Resolution No.1507, dated 16.11.2002, communicated in the D.O. letters 5<sup>th</sup> and 6<sup>th</sup> read above, after careful examination of the proposal of Andhra Pradesh Pollution Control Board, the Government hereby decide to amend the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.

The following Notification will be published in the next extra-ordinary issue of the Andhra Pradesh Gazette.

**NOTIFICATION**

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No.6 of 1974) the Government of Andhra Pradesh after consultation with the State Pollution Control Board, hereby make the following amendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976 issued in G.O.Ms.No. 559, Housing, Municipal Administration and Urban Development Department, dated the 4<sup>th</sup> December, 1976 as subsequently amended from time to time.

**AMENDMENT**

In the said Rules, after Rule 32- A, the following shall be inserted namely:-

- 1) "32 – B. The Information Technology Industry / Information Technology Infrastructure / Telecommunication Companies installing Diesel Generator sets shall also make an application to the Andhra Pradesh Pollution Control Board, Hyderabad in Form XIII (B) for the purpose specified in rule 32. The State Board shall issue acknowledgement, which would serve the purpose of Consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies / changes its line of activity and/or increases the existing Diesel Generator set capacity. Such application shall be accompanied by such fees specified by the State Board. The State Board may conduct random checks

and or call for information from any of these units and issue a formal consent order prescribing suitable standards / conditions as deemed fit by the State Board or withdraw the acknowledgement already issued as the case may be.

- 2) In the Schedule - I after Form XIII (A), the following shall be inserted namely:-

**"FORM - XIII (B)**  
(see rule 32 - B)

**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**HUDA COMPLEX, MAITRIVANAM, 2<sup>ND</sup> FLOOR, S.R.NAGAR, HYDRABAD - 38.**

APPLICATION form for Information Technology Industry / Information Technology Infrastructure / Telecommunication companies for consent for establishment / consent for operation required under sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and sections 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981 (Central Act No.14 of 1981).

**(TO BE SUBMITTED IN TRIPLICATE)**

**1. GENERAL**

- 1.1 Name, designation, office Address :  
with telephone No, Fax no, e-mail of  
the applicant / occupier /industry/  
institution.
- 1.2 Investment of the D.G.Set (s) Rs. :  
(i.e. cost of DG set, Chimney, noise  
enclosures)

**2. LINE OF ACTIVITY**

: IT industry/IT Infrastructures /  
Telecommunication companies

**3. LOCATION (s)**

- 3.1 R.S.No (s). \_\_\_\_\_ Village (s) \_\_\_\_\_ Mandal (s) \_\_\_\_\_  
Municipality(s) \_\_\_\_\_ District(s) \_\_\_\_\_  
State \_\_\_\_\_

- 3.2 Specify the proposed location :

**4 WATER POLLUTION**

- 4.1 Source of water for the industry :
- 4.2 Daily water consumption :  
Domestic (In Kilo Liters) :
- 4.2 Daily waste water discharge :  
Domestic (In Kilo Liters) :
- 4.4 Proposed effluent treatment facilities :
- 4.5 Point of disposal :

## 5 AIR POLLUTION :

### 5.1 Details of DG set (s) with capacity in : KVA

- a) Fuel (litre / hr) :
- b) Stack height in mts :
  - from ground level :
  - above the shed / roof :
- c) Noise Pollution Control :  
measures

**Note:** i) The minimum stack height shall be calculated based on the following formula i.e. as per Central Pollution Control Board guidelines.

$$H = h + 0.2 \sqrt{KVA}$$

H = height of stack in meters.

h = height of the building in meters, where D.G. set is installed.

KVA = Total generator capacity.

- ii) Suitable acoustic enclosures to the DG set shall be provided to meet the following ambient air quality standards.

Area Code	Category of Area/ Zone	Limits in dB(A) Leq	
		Day time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

## 6 DECLARATION:

- 6.1 I / We further declare that the information furnished in the application / appendices plans is correct to the best of my knowledge.
- 6.2 I / We hereby agree to abide that in case of change in line of activity / capacity of DG set, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
- 6.3 I / We hereby agree to provide stack height and acoustic enclosure(s) to the DG set(s) as furnished in the application.

6.4 I / We hereby undertake to furnish any other information called by the Board from time to time.

Encl.: (1) Site plan  
(2) Location plan

Place \_\_\_\_\_

Signature of promoter or authorized  
person in ink

Date \_\_\_\_\_

Encl.: As above

\_\_\_\_\_  
\_\_\_\_\_  
(Name in Block letters)

\_\_\_\_\_  
Designation"

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

H.S. BRAHMA  
PRINCIPAL SECRETARY TO GOVERNMENT

To

1. The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
2. The Commissioner of Printing, Stationery & Stores Purchase (Prt.Wing), Hyderabad (with a request to publish the above notification in the Extraordinary Issue of Andhra Pradesh Gazette and supply 10 copies of the Gazette notification soon after its publication).
3. The Principal Secretary to Government, Industry & Commerce Department.
4. The Commissioner of Industries, Chiragali Lane, Abids, Hyderabad.
5. The Secretary, IT & Communications Department.
6. The Principal Secretary to Government, Municipal Administration & Urban Development Department.
7. The Secretary to Government, Housing Department.

Copy to:-

8. Principal Secretary to Chief Minister
9. P.S. to M (F&E), Andhra Pradesh Secretariat, Hyderabad.
10. Law (B) Department, Andhra Pradesh Secretariat, Hyderabad.
11. SF/SC

// forwarded by order//

Sd/-  
SECTION OFFICER(FAC)

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## LATEST AMENDMENTS

### 1. Amendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976.

[G.O.Ms.No.113, Environment, Forests, Science & Technology (Env.), dated 9.12.2002.]

In exercise of the powers conferred by Section 64 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the Government of Andhra Pradesh after consultation with the State Pollution Control Board, hereby make the following amendment to the Andhra Pradesh Water (Prevention and Control of Pollution) Rules, 1976 issued in G.O.Ms.No.559, Housing, Municipal Administration and Urban Development Department, dated the 4th December, 1976 as subsequently amended from time to time.

### AMENDMENTS

In the said rules, after Rule 32-A, the following shall be inserted, namely:—

(1) "32-B. The Information Technology Industry/Information Technology Infrastructure/Telecommunication Companies installing Diesel Generator sets shall also make an application to the Andhra Pradesh Pollution Control Board, Hyderabad in Form XIII (B) for the purpose specified in Rule 32. The State Board shall issue acknowledgement, which would serve the purpose of consent and there is no need for the industry to obtain periodical renewal of consent till such time that a unit modifies/changes its line of activity and/or increases the existing Diesel Generators set capacity. Such application shall be accompanied by such fees specified by the State Board. The State Board may conduct random checks and or call for information from any of these units and issue a formal consent order prescribing suitable standards/conditions as deemed fit by the State Board or withdraw the acknowledgement already issued as the case may be".

(2) In the Schedule-I after Form XIII/(A) the following shall be inserted, namely:—

## "Form-XIII (B)

(See Rule 32-B)

Andhra Pradesh Pollution Control Board  
 HUDA Complex, Maitrivaram, 2nd Floor, S.R. Nagar,  
 Hyderabad-38.

*Application form for Information Technology Industry/Information Technology Infrastructure/Telecommunication Companies for consent for establishment/consent for operation required under Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Sections 21 and 22 of Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981).*

(To be submitted in Triplicate)

## 1. General

1.1 Name, designation, office Address :  
 with telephone No., Fax No., e-mail  
 of the applicant/occupier/industry/  
 institution.

1.2 Investment of the D.G. set(s) Rs. :  
 (i.e. cost of DG set, Chimney, noise  
 enclosures)

2. Line of Activity : IT Industry/Infrastructures/  
 Telecommunication companies

## 3. Location(s) :

3.1 R.S.No.(s) ..... Village(s)..... Mandal(s).....  
 Municipality(s) ..... District(s)..... State.....

3.2 Specify the proposed location :

## 4. Water Pollution :

4.1 Source of water for the industry :

4.2 Daily water consumption domestic  
 (in Kilo Liters) :

4.3 Daily waste water discharge domestic  
 (in Kilo Liters) :

4.4 Proposed effluent treatment facilities :

4.5 Point of disposal

## 5. Air Pollution :

5.1 Details of DG set(s) with capacity in  
 KVA :

(a) Fuel (liter/hr)



(b) Stack height in mts

- from ground level

- above the shed/roof

(c) Noise Pollution Control measures:

Note:-- (i) The minimum stack height shall be calculated based on the following formula i.e. as per Central Pollution Control Board guidelines.

$$H = h + 0.2 \sqrt{KVA}$$

H = height of stack in meters.

h = height of the building in meters, where D.G. set is installed

KVA = Total generator capacity

(ii) Suitable acoustic enclosures to the D.G. set shall be provided to meet the following ambient air quality standards.

Area code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
(A)	Industrial area,	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silence Zone	50	40

#### 6. Declaration:

- 6.1 I/We further declare that the information furnished in the application/appendices plans is correct to the best of my knowledge.
- 6.2 I/We hereby agree to abide that in case of change in line of activity/capacity of DG set, a fresh application for consent shall be made and until such consent is granted, no change shall be made.
- 6.3 I/We hereby agree to provide stack height and acoustic enclosure(s) to the DG set(s) as furnished in the application.
- 6.4 I/We hereby undertake to furnish any other information called by the Board from time to time.

Encl: (1) Site Plan

(2) Location Plan

Place.....

Date.....

Encl: As above

Signature of promoter or  
authorized person in ink

(Name in Block letters)

Designation





ఆంధ్ర ప్రదేశ్ రాజ పత్రము

# THE ANDHRA PRADESH GAZETTE

PUBLISHED BY AUTHORITY

No. 51]

HYDERABAD, THURSDAY, DECEMBER 18, 1997.

## Part I-Notifications by Government, Heads of Departments and other Officers.

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2091-2094

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2095

[(PI-A)]

PI/16-12-97/1:

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2095

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merly Medical Officer, PHC,  
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2096

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.,

ENVIRONMENT, FORESTS, SCIENCE AND  
TECHNOLOGY DEPARTMENT

(Environment)

REVISION OF LEVY OF CONSENT FEE FOR  
ESTABLISHMENT AND OPERATION/RENEWAL  
OF INDUSTRIAL UNITS UNDER WATER AND  
AIR POLLUTION CONTROL ACTS (ACT, 1981)  
BY ANDHRA PRADESH POLLUTION CONTROL  
BOARD.

[G.O.Ms.No. 157, Environment, Forests,  
Science and Technology (Env.),  
22nd November, 1997.]

No. 39

In exercise of the powers conferred  
under section 54 read with sub-section  
(2), of section 25 of the Water (Pre-  
vention and Control of Pollution) Act,  
1974 (Central Act 6 of 1974) and  
section 54 read with sub-section (2) of  
section 21 of the Air (Prevention and  
Control of Pollution) Act, 1981 (Central  
Act 14 of 1981) and in supersession of  
the orders issued in G.O.Ms.No. 28,  
Environment, Science and Technology  
Department, dated the 25th April, 1994,

the Government after consultation with  
Andhra Pradesh Pollution Control Board  
hereby make the following notification  
to charge consent fee for Establishment  
(NOC) and consent fee for operation/  
renewal of Industrial Units etc. by the  
Andhra Pradesh Pollution Control Board.

- I. The rates of consent fee for estab-  
lishment are as detailed in  
Annexure-I to this notification.
  - II. The rates of consent fee for opera-  
tion/renewal are as detailed in  
Annexure-II to this notification.
  - III. The rates of consent fee for estab-  
lishment and operation/renewal to  
local bodies under provisions of  
the Water (Prevention and Control  
of Pollution) Act, 1974 and Air  
(Prevention and Control of Pollu-  
tion) Act, 1981 and the cost of  
consent application form will be  
as detailed in Annexure-III to  
this notification.
2. The revised rates of consent fee  
by the Industries shall come into force  
from the date of publication of the  
notification.

[2091]

(13)  
14.11.97  
GOVERNMENT OF ANDHRA PRADESH

Environment

Environment, Forests, Science and Technology Department - Levy of Consent fee for Establishment and Operation, renewal of Industrial Units under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 by Andhra Pradesh Pollution Control Board - Revised orders - Issued.

-x-

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

G.O.Ms.No.157

Dated 22nd November, 1997  
Read the following:-

1. G.O.Ms.No.28, ES&T (Env) Dept., dt.25.4.94 as amended in G.O.Ms.No.51, ES&T (Env) Dept., dt.6.10.94.
2. From M.O., APPCLB, Lt.No.APPCLB/ACcts/Consent/97-7641, dt.29.10.1997.

ORDER :-

In the Government order 1st read above, the Government have prescribed the rates of Consent fee for Establishment and Consent fee for Operation/renewal chargeable by A.P.Pollution Control Board from the Industrial Units etc. Now, on the recommendation of the Pollution Control Board, the Government have decided to revise the present consent fee for Establishment and Consent fee for Operation/renewal.

2. Accordingly, the following notification will be published in the next issue of A.P.Gazettee:

N O T I F I C A T I O N

In exercise of the powers conferred under section 64 read with sub-section (2), or section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and section 54 read with sub-section (2) of section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981) and in supersession of the orders issued in G.O.Ms.No.28, Environment, Science & Technology Department, dated the 25th April, 1994, the Government after consultation with Andhra Pradesh Pollution Control Board hereby make the following notification to charge consent fee for Establishment (est.) and consent fee for operation, renewal of Industrial Units etc. by the Andhra Pradesh Pollution Control Board.

- I. The rates of consent fee for establishment are as detailed in Annex-I to this notification.
- II. The rates of consent fee for operation/renewal are as detailed in Annex-II to this notification.
- III. The rates of consent fee for establishment and operation/renewal to local bodies under provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and the cost of consent application form will be as detailed in Annex-III to this notification.

2. The revised rates of consent fee by the Industries

// 2 //

shall come into force from the date of publication of the notification.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

C. S. KANGAOTARI  
SPECIAL CHIEF SECRETARY TO GOVERNMENT

To  
The Member Secretary,  
A.P. Pollution Control Board,  
Hyderabad.

The Commissioner of Printing & Stationery  
and Stores Purchase, Hyderabad with a request  
to publish the notification in the next issue  
of A.P. Gazettee.

Copy to:

All Collectors.  
The Industries & Commerce Department.  
The Municipal Administration & Urban Development  
Department.  
The Commissioner of Industries, Hyderabad.  
The Managing Director, S.P.C., Hyderabad.  
The Secretary to Govt. of India, Ministry of  
Environment & Forests, Paryavaran Bhavan,  
Lodi Road, C.O. Complex, New Delhi.  
The Chairman, Central Pollution Control Board,  
New Delhi.  
The Director of Information and Public Relations,  
Hyderabad.  
The Commissioner of Municipal Administration,  
The Scrutiny Cell of Law Department.  
CE/SC.50.

// forwarded by order //

C. Kantilal  
SECTION OFFICER.

Investment Rs. in crores	New Investment		Optimal Allocation		Queue Category	Remarks
	Investment Rs. in crores	Investment Rs. in crores	Investment Rs. in crores	Investment Rs. in crores		
0.00 to 0.25	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
0.25 to 0.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
0.50 to 1.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
1.00 to 1.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
1.50 to 2.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
2.00 to 2.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
2.50 to 3.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
3.00 to 3.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
3.50 to 4.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
4.00 to 4.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
4.50 to 5.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
5.00 to 5.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
5.50 to 6.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
6.00 to 6.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
6.50 to 7.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
7.00 to 7.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
7.50 to 8.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
8.00 to 8.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
8.50 to 9.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
9.00 to 9.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
9.50 to 10.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
10.00 to 10.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
10.50 to 11.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
11.00 to 11.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
11.50 to 12.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
12.00 to 12.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
12.50 to 13.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
13.00 to 13.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
13.50 to 14.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
14.00 to 14.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
14.50 to 15.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
15.00 to 15.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
15.50 to 16.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
16.00 to 16.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
16.50 to 17.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
17.00 to 17.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
17.50 to 18.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
18.00 to 18.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
18.50 to 19.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
19.00 to 19.50	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000
19.50 to 20.00	0.000000	0.000000	0.000000	0.000000	0.000000	0.000000

water treatment for establishments for use to be paid under Water Act, 1911 and Air Act, 1911 immediately with the above intent, if that industry is heavily polluted. If any industry is having water pollution only, they have to pay only one fee with the above intent. Similarly if any industry is having only Air pollution they have to pay one fee with the above intent. The hazardous wastes generating industries have to pay consent for Establishment, for use of Water Act and Air Act separately and they need not pay any separate cost for the authorizations to be issued under the Hazardous Waste Management & Handling Rules, 1989.









**GOVERNMENT OF TELANGANA**  
**ABSTRACT**

EFS&T Department - Withdrawal of the powers delegated to GM, DICs to issue acknowledgment from pollution angle to SSI units, other than 66 categories of polluting SSI units - orders - issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENV) DEPARTMENT

**G.O.MS.No. 66**

**Dated: 29-10-2016**

**Read the following:-**

1. GOs issued by the State Government on polluting SSI units i.e. G.O.Ms. Nos 26 & 27, dated: 19.04.1994, G.O.Ms.No.1 & 2 dated: 23.01.1995. G.O.Ms. Nos.80 & 81 dated: 22.05.1996 G.O.Ms.Nos.85 & 86 dated: 22.09.2001 and G.O.Ms. No.23 & 24 dated: 22.02.2007.
2. Circular Memo No.94/TSPCB/Categorization/HO/2016-93, dated: 16.04.2016.
3. Director of Industries Lr.No.12-2014-1782/TS-IPASS/TSPCB /2016, dated:28.07.2016
4. From MS,TSPCB, Lr.No.94/TSPCB/categorization/HO/ 2016-1305, dated.26.08.2016.

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**ORDER:**

In his letter 3<sup>rd</sup> read above, the Member Secretary, Telangana State Pollution Control Board has informed the State Government earlier issued G.Os for identification of polluted Industries in SSI units other than those polluting units exempted from obtaining regular consents of the Board. Powers were delegated to the General Managers of District Industries Centers to issue Acknowledgement from pollution angle to the SSI units other than the identified polluting SSI units on behalf of Pollution Control Board which would serve the purpose of consent of the Board. The Member Secretary, Telangana State Pollution Control Board has therefore, requested to withdraw the powers delegated to GM, DICs to issue acknowledgement from pollution angle to SSI units other than 66 categories of Polluting SSI units in the state.

2. In their Circular memo 2<sup>nd</sup> read above, the Telangana State Pollution Control Board has issued certain instructions as per the Central Pollution Control Board directions under section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1981 regarding harmonization of classification of industrial sectors under Red/Green/ White Categories instructions:

3. Government after careful examination of the above proposal of the Member Secretary, Telangana State Pollution Control Board, hereby withdraw the powers delegated to GM, DICs to issue acknowledgement from pollution angle to SSI units in respect of the SSI units other than the 66 categories of polluted SSI units listed in the GO's 1<sup>st</sup> read above.

4. The Member Secretary, Telangana State Pollution Control Board shall take necessary further action, accordingly.

(BY ORDER AND IN THE NAME OF GOVERNOR OF TELANGANA)

B.R. MEENA  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
The Member Secretary, Telangana State Pollution Control Board.

P.T.O

-:2:-

94

Copy to

The Director of Industries, Government of Telangana, Chirag Ali Lane,  
Hyderabad.

The Vice Chairman and Managing Director, State Finance Corporation,  
Hyderabad.

The Secretary to Government of India, Ministry of Environment and Forests,  
New Delhi.

The Law(B) Department,  
SF/SC.

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF TELANGANA  
ABSTRACT



Telangana State Pollution Control Board - Fee payable to Telangana State Pollution Control Board in respect of analysis for various Analytical parameters and sampling charges for the Water, Waste water, Soil, Hazardous Waste, Air/Fugitive Emissions, Source Emission, Noise Monitoring, Auto Exhaust Monitoring and Ambient Air Quality Monitoring - Notification - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (Env) DEPARTMENT

G.O.Ms.No. 26

Dated: 04-06-2015  
Read the following:

1. Central Pollution Control Board Notification No.Legal/42(3)/87, Dt.15-06-2008.
2. From the M.S., TSPCB, Lr.No.076/TSPCB/LAB/JSO/2014-468, Dt.24-12-2014.

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ORDER:

The Member Secretary, Telangana State Pollution Control Board vide reference second read above has informed that till now the laboratories of Pollution Control Board have been collecting fee in respect of analysis for various analytical parameters and sampling charges as per the G.O.Ms.No.111, Dt.16-10-2007 issued by the erstwhile Government of Andhra Pradesh. The Central Pollution Control Board has revised the analysis charges vide notification first read above and the same is being followed by the Central Pollution Control Board for collection of analysis charges.

The Member Secretary, Telangana State Pollution Control Board has further stated that after bifurcation of the State, there is need of issue of G.O. for sampling and analysis charges for various parameters available with Telangana State Pollution Control Board. Accordingly, the Board in its 1<sup>st</sup> meeting held on 18-02-2015 vide Resolution No.20 have approved the revision of fee payable to Telangana State Pollution Control Board in respect of analysis for various analytical parameters, on par with the Central Pollution Control Board rates. The Member Secretary, Telangana State Pollution Control Board has therefore requested to issue necessary notification in the matter.

Government, after careful examination of the matter, accept the proposal of the Member Secretary, Telangana State Pollution Control Board for enhancement of fee payable to Telangana State Pollution Control Board in respect of analysis charges and hereby issue the following notification which

shall be published in the Extraordinary Issue of the Telangana Gazette, Dt.04-06-2015.

### NOTIFICATION

In exercise of powers conferred under sub-section (2) of Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 read with the rule 28 of the Telangana State Water (Prevention and Control of Pollution) Rules, 1976 and sub-section (2) of section 28 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 34 of the Telangana State Air (Prevention and Control of Pollution) Rules, 1982, the Governor of Telangana hereby authorize the Telangana State Pollution Control Board to collect the fee in respect of analysis for various analytical parameters and sampling charges for the water, waste water, soil, hazardous waste, air/fugitive emissions, source emission, noise monitoring, auto exhaust monitoring and ambient air quality monitoring as per the price list Annexed to this Notification as per the prevailing rates of Central Pollution Control Board, subject to revision in rates from time to time.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

RAJESHWAR TIWARI  
PRINCIPAL SECRETARY TO GOVERNMENT

To  
✓ The Member Secretary, Telangana State Pollution Control Board,  
Hyderabad (we)  
The Commissioner, Printing, Stationery & Stores Purchase (Printing Wing)  
Telangana State, Hyderabad (we) (with a request to publish the  
Notification in the Telangana Gazette Extraordinary, Dt.04-06-2015.  
Copy to:  
The Secretary, GOI, Min. of EF&CC, New Delhi.  
The Member Secretary, Central Pollution Control Board, New Delhi (we)  
The Law (D) Department, Govt. of Telangana, Hyderabad.  
The Inf. & Tech. Dept., Govt. of Telangana, Hyderabad (with a request  
to keep the Notification on web-site)

Sf/Sc

// FORWARDED :: BY ORDER //

  
SECTION OFFICER

ANNEXURE  
(G.O.Ms.No. 26, EFS&T (Env.) Dept., Dt.04-06-2015)

## SCHEDULE OF SAMPLING AND ANALYSIS CHARGES

### A. SAMPLING CHARGES

i. Sampling charges for ambient air / fugitive emission samples:

S.No.	Type of sampling	Charges in Rs.
1.	Air monitoring:	
	a. Sampling (upto each 8 hrs.) for suspended particulate matter and gaseous pollutants.	2000.00
	b. Sampling (24 hrs.) for suspended particulate matter and gaseous pollutants.	6000.00
	c. Sampling of volatile organic compounds (VOCs) benzene, toluene, xylene	2000.00
	d. Sampling of polyaromatic hydrocarbons (PAHs)	2500.00

**Note:** (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.

ii. Source emission monitoring / sampling charges:

Type of sampling	Charges in Rs.
a. Sampling / measurement of velocity, flow rate, temp. and molecular weight of flue gas (each specific location / each sample in duplicate for the mentioned parameter)	5500.00
b. Sampling of SO <sub>2</sub> / NO <sub>2</sub>	2000.00
c. Sampling of PAHs	3000.00
d. Sampling of VOCs / BTX	3500.00

**Note:** (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.

iii. Noise monitoring:

Type of sampling	Charges in Rs.
First monitoring	4000.00
Each subsequent monitoring within same premises	2000.00
For 08 hours continuous monitoring or more	10,000.00

**Note:** (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.

iv. Sampling charges for water and wastewater samples:

S.No.	Type of sampling	Charges in Rs.
1.	<b>Grab sampling:</b>	
	1. Grab sampling / sample / place	550.00
	2. For every additional grab sampling at same point	250.00
2.	<b>Composite sampling:</b>	
	1. Composite sampling / source / place upto 8 hrs.	1000.00
	- do - upto 16 hrs	2000.00
	- do - upto 24 hrs	3000.00
	2. For every additional composite sampling / same place but different source - upto 8 hrs.	550.00
	- do - upto 16 hrs.	1100.00
	- do - upto 24 hrs.	1650.00
3.	<b>Flow rate measurement / source - once</b>	400.00
	- do - - every additional	150.00

*Note: (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.*

v. Sampling charges for Soil samples:

Type of sampling	Charges in Rs.
Grab sampling / sample / place	600.00
For additional grab sampling / same place	300.00

*Note: (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.*

vi. Hazardous waste sample collection charges at the premises of industry / import site / disposal site:

Type of sampling	Charges in Rs.
Integrated sample collection charges	1000.00

*Note: (i). Transportation charges will be separate on actuals.  
(ii). Sample analysis charges of respective parameters will be extra as per list.*



## B. ANALYSIS CHARGES:

### 1. Analysis charges of ambient Air / Fugitive Emission samples:

S.No.	Parameters (Air)	Charges in Rs.
1.	Ammonia	600.00
2.	Analysis using dragger (per tube)	400.00
3.	Benzene Toluene Xylene (BTX)	1000.00
4.	Carbon monoxide	600.00
5.	Chlorine	600.00
6.	Fluoride (gaseous)	600.00
7.	Fluoride (particulate)	600.00
8.	Hydrogen chloride	600.00
9.	Hydrogen sulphide	600.00
10.	Lead & other metals (per metal)	As mentioned in respective group of clause 5
11.	NO <sub>2</sub>	600.00
12.	Ozone	1000.00
13.	Poly Aromatic Hydrocarbons (PAHs)	As mentioned in respective group of clause 5
14.	Suspended Particulate Matter (SPM)	600.00
15.	Particulate Matter (PM <sub>2.5</sub> )	1000.00
16.	Respirable Suspended Particulate Matter (PM <sub>10</sub> )	600.00
17.	Sulphur dioxide	600.00
18.	Volatile organic carbon	2000.00
19.	Trace metals on air filter paper using EDXRF Aluminium, antimony, arsenic, barium, bromine, cadmium, calcium, cesium, chlorine, chromium, cobalt, copper, gallium, germanium, gold, iodine, iron, lanthanum, lead, magnesium, manganese, molybdenum, nickel, palladium, phosphorous, potassium, rubidium, rutherfordium, selenium, silicon, silver, sodium, strontium, sulphur, tellurium, tin, titanium, tungsten, vanadium, Ytterbium and zinc	3000.00 per filter paper
20.	Water extractable ions in air particulate matter using ion chromatograph (IC) i. Processing / pretreatment charge per sample (filter paper) ii. Cations (Na <sup>+</sup> , NH <sub>4</sub> <sup>+</sup> , K <sup>+</sup> , Ca <sup>++</sup> , Mg <sup>++</sup> ) and Anions (F <sup>-</sup> , Br <sup>-</sup> , Cl <sup>-</sup> , NO <sub>3</sub> <sup>-</sup> , NO <sub>2</sub> <sup>-</sup> , SO <sub>4</sub> <sup>-</sup> & PO <sub>4</sub> <sup>-</sup> )	300.00  1200.00 (for 12 ions)
21.	Organic and elemental carbon (OC/EC) on quartz filter paper	2000.00

**2. Analysis charges for Source Emission parameters:**

S.No.	Parameters	Charges in Rs.
1.	Acid mist	600.00
2.	Ammonia	600.00
3.	Carbon monoxide	600.00
4.	Chlorine	600.00
5.	Fluoride (Gaseous)	600.00
6.	Fluorides (particulate)	600.00
7.	Hydrogen chloride	600.00
8.	Hydrogen sulphide	600.00
9.	Oxides of nitrogen	600.00
10.	Oxygen	500.00
11.	Polycyclic Aromatic Hydrocarbons (particulate)	As mentioned in respective group of clause 5
12.	Suspended particulate matter	600.00
13.	Sulphur dioxide	600.00
14.	Benzene Toluene Xylene (BTX)	1500.00
15.	Volatile organic compounds (VOCs)	3000.00

**3. Ambient Air Quality Monitoring using on-line monitoring instruments by Mobile Van:**

Parameters	Charges in Rs.
PM10, PM2.5, SO2, NOx, SPM, CO along with meteorological data viz., temperature, humidity, wind speed, wind direction	Rs.3,500/hour (Min. charges Rs.15,000/-) + Rs.50.00/km. run of the van for 24 hours monitoring

**4. Auto Exhaust Monitoring – One time checking of vehicular exhaust:**

Parameters	Charges in Rs.
Carbon Monoxide %	As per rate notified by Transport Department, Hyderabad
Hydrocarbon, PPM	
Smoke density, HSU	

5. Analysis charges of Water & Wastewater samples:

S.No.	Parameters	Charges in Rs.
	<b>PHYSICAL PARAMETERS</b>	
1.	Conductivity	60.00
2.	Odour	60.00
3.	Sludge volume index (S.V.I.)	200.00
4.	Solids (dissolved)	100.00
5.	Solids (fixed) each	150.00
6.	Solids (volatile) each	150.00
7.	Suspended Solids	100.00
8.	Temperature	60.00
9.	Total solids	100.00
10.	Turbidity	60.00
11.	Velocity of flow (current meter)	200.00
12.	Velocity of flow (others)	550.00
	<b>CHEMICAL PARAMETERS</b>	
13.	Acidity	100.00
14.	Alkalinity	100.00
15.	Ammonical Nitrogen	200.00
16.	Bicarbonate	100.00
17.	Biochemical Oxygen Demand (BOD)	600.00
18.	Bromide	100.00
19.	Calcium (titrimetric)	100.00
20.	Carbon dioxide	100.00
21.	Carbonate	100.00
22.	Chloride	100.00
23.	Chlorine Demand	200.00
24.	Chlorine Residual	100.00
25.	Chemical Oxygen Demand (COD)	350.00
26.	Colour	60.00
27.	Cyanide	350.00
28.	Detergents	200.00
29.	Dissolved oxygen	100.00
30.	Fluoride	200.00
31.	H. Acid	350.00
32.	Hardness (calcium)	100.00
33.	Hardness (total)	100.00
34.	Iodide	100.00
35.	Nitrate Nitrogen	200.00
36.	Nitrite Nitrogen	200.00
37.	Percent sodium	600.00
38.	Permanganate value	200.00
39.	pH	60.00
40.	Phosphate (ortho)	200.00
41.	Phosphate (total)	350.00

S.No.	Parameters	Charges in Rs.
42.	Salinity	100.00
43.	Sodium Absorption Ratio (SAR)	600.00
44.	Settleable solids	100.00
45.	Silica	200.00
46.	Sulphate	150.00
47.	Sulphide	200.00
48.	Total Kjeldahl Nitrogen (TKN)	350.00
49.	Urea Nitrogen	350.00
50.	Cations ( $\text{Na}^+$ , $\text{NH}_4^+$ , $\text{K}^+$ , $\text{Ca}^{++}$ , $\text{Mg}^{++}$ ) and Anions ( $\text{F}^-$ , $\text{Br}^-$ , $\text{Cl}^-$ , $\text{NO}_3^-$ , $\text{NO}_2^-$ , $\text{SO}_4^{--}$ & $\text{PO}_4^{--}$ ) in surface and ground water samples using ion chromatograph	1200.00 for 12 ions
51.	Processing and pretreatment charges for sample	500.00
52.	Aluminium	300.00
53.	Antimony	300.00
54.	Arsenic	300.00
55.	Barium	300.00
56.	Beryllium	300.00
57.	Boron	300.00
58.	Cadmium	300.00
59.	Chromium hexavalent	200.00
60.	Chromium total	300.00
61.	Cobalt	300.00
62.	Copper	300.00
63.	Iron	300.00
64.	Lead	300.00
65.	Magnesium	200.00
66.	Manganese	300.00
67.	Mercury (Processing & Analysis)	800.00
68.	Molybdenum	300.00
69.	Nickel	300.00
70.	Potassium	200.00
71.	Tin	300.00
72.	Selenium	300.00
73.	Silver	300.00
74.	Sodium	200.00
75.	Strontium	300.00
76.	Vanadium	300.00
77.	Zinc	300.00
<b>Organo chlorine pesticides (OCPs)</b>		
78.	Processing / pretreatment charge per sample	1000.00
79.	Aldrin	400.00
80.	Dicofol	400.00
81.	Dieldrin	400.00
82.	Endosulfan-I	400.00
83.	Endosulfan-II	400.00

S.No.	Parameters	Charges in Rs.
84.	Endosulfan sulfate	400.00
85.	Heptachlor	400.00
86.	Hexachlorobenzene (HCB)	400.00
87.	Methoxy chlor	400.00
88.	<i>o,p</i> , DDT	400.00
89.	<i>p, p'</i> -DDD	400.00
90.	<i>p, p'</i> -DDE	400.00
91.	<i>p, p'</i> -DDT	400.00
92.	$\alpha$ -HCH	400.00
93.	$\beta$ -HCH	400.00
94.	$\gamma$ -HCH	400.00
95.	$\delta$ -HCH	400.00
	<b>Organo Phosphorous Pesticides (OPPs)</b>	
96.	Processing / pretreatment charge per sample	1000.00
97.	Chlorpyrifos	400.00
98.	Dimethoate	400.00
99.	Ethion	400.00
100.	Malathion	400.00
101.	Monocrotophos	400.00
102.	Parathion-methyl	400.00
103.	Phorate	400.00
104.	Phosphamidon	400.00
105.	Profenophos	400.00
106.	Quinalphos	400.00
	<b>Synthetic pyrethroids (SPs)</b>	
107.	Processing / pretreatment charge per sample	1000.00
108.	Deltamethrin	400.00
109.	Fenpropethrin	400.00
110.	Fenvalerate	400.00
111.	$\alpha$ -Cypermethrin	400.00
112.	$\beta$ -Cyfluthrin	400.00
113.	$\gamma$ -Cyhalothrin	400.00
	<b>Herbicides</b>	
114.	Processing / pretreatment charge per sample	1000.00
115.	Alachlor	400.00
116.	Butachlor	400.00
117.	Fluchloralin	400.00
118.	Pendimethalin	400.00
	<b>Polycyclic Aromatic Hydrocarbons (PAHs)</b>	
119.	Processing / pretreatment charge per sample	1000.00
120.	Acenaphthene	400.00
121.	Acenaphthylene	400.00
122.	Anthracene	400.00
123.	Benz(a)anthracene	400.00
124.	Benz(a)pyrene	400.00
125.	Benz(b)fluoranthene	400.00

S.No.	Parameters	Charges in Rs.
126.	Benzo(e)pyrene	400.00
127.	Benzo(g,h,i)perylene	400.00
128.	Benzo(k)fluoranthene	400.00
129.	Chrysene	400.00
130.	Dibenzo(a,h)anthracene	400.00
131.	Fluoranthene	400.00
132.	Fluorene	400.00
133.	Indeno(1,2,3-cd)pyrene	400.00
134.	Naphthalene	400.00
135.	Perylene	400.00
136.	Phenanthrene	400.00
137.	Pyrene	400.00
<b>Polychlorinated Biphenyls (PCBs)</b>		
138.	Processing / pretreatment charge per sample	1000.00
139.	Aroclor 1232	400.00
140.	Aroclor 1242	400.00
141.	Aroclor 1248	400.00
142.	Aroclor 1254	400.00
143.	Aroclor 1260	400.00
144.	Aroclor 1262	400.00
<b>Tri Halo Methane (THM)</b>		
145.	Processing / pretreatment charge per sample	800.00
146.	Bromo dichloromethane	400.00
147.	Bromoform	400.00
148.	Chloroform	400.00
149.	Dibromo chloromethane	400.00
<b>Other organic parameter</b>		
150.	Adsorbable organic halogen (AOX)	2000.00
151.	Tannin / Lignin	350.00
152.	Oil & Grease	200.00
153.	Phenol	200.00
154.	Total organic carbon (TOC)	500.00
155.	Volatile organic acids	350.00
<b>BIOLOGICAL TEST</b>		
156.	Bacteriological sample collection	200.00
157.	Benthics organism identification & count (each sample)	600.00
158.	Benthics organism sample collection	1000.00
159.	Chlorophyll Estimation	600.00
160.	E.Coli (MFT technique)	400.00
161.	E.Coli (MPN technique)	350.00
162.	Faecal Coliform (MFT technique)	400.00
163.	Faecal Coliform (MPN technique)	350.00
164.	Faecal Streptococci (MFT technique)	450.00
165.	Faecal Streptococci (MPN technique)	400.00

S.No.	Parameters	Charges in Rs.
166.	Plankton sample collection	250.00
167.	Plankton (phytoplankton) count	600.00
168.	Plankton (zooplankton) count	600.00
169.	Standard Plate Count	200.00
170.	Total Coliform (MFT technique)	400.00
171.	Total Coliform (MPN technique)	350.00
172.	Total plate count	350.00
173.	Toxicological – Bio-assay (LC <sub>50</sub> )	2800.00
174.	Toxicological – Dimensionless toxicity Test	1600.00

*Note: (i). Sampling charges for water and wastewater samples will be additional as per list, but subject to min. of Rs.500/- irrespective of number of samples.  
(ii) Transportation charges will be additional on actual basis.*

**6. Analysis charges of Soil samples:**

S.No.	Soil Parameters	Charges in Rs.
1.	Ammonia	300.00
2.	Bicarbonate	200.00
3.	Boron	400.00
4.	Calcium	150.00
5.	Calcium carbonate	350.00
6.	Cation Exchange capacity (CEC)	400.00
7.	Chloride	150.00
8.	Colour	100.00
9.	Electrical conductivity (EC)	100.00
10.	Exchangeable sodium percentage (ESP)	550.00
11.	Gypsum requirement	350.00
12.	H.Acid	400.00
13.	Heavy metal	As mentioned in respective group at Clause 5
14.	Trace metals on air filter paper using EDXRF Aluminium, antimony, arsenic, barium, bromine, cadmium, calcium, cesium, chlorine, chromium, cobalt, copper, gallium, germanium, gold, iodine, iron, lanthanum, lead, magnesium, manganese, molybdenum, nickel, palladium, phosphorous, potassium, rubidium, ruthenium, selenium, silicon, silver, sodium, strontium, sulphur, tellurium, tin, titanium, tungsten, vanadium, Ytterbium and zinc	4000.00
15.	Magnesium	300.00
16.	Mechanical soil analysis (soil texture)	150.00
17.	Nitrate	300.00
18.	Nitrite	300.00
19.	Nitrogen available	350.00
20.	Organic carbon / matter (chemical method)	350.00
21.	Polycyclic aromatic hydrocarbons (PAHs)	As mentioned in respective group at Clause 5

S.No.	Soil Parameters	Charges in Rs.
22.	Polychlorinated Biphenyls (PCBs)	As mentioned in respective group at Clause 5
23.	Pesticides (each)	As mentioned in respective group at Clause 5
24.	pH	100.00
25.	Phosphorous (available)	400.00
26.	Phosphate (ortho)	300.00
27.	Phosphate (total)	400.00
28.	Potash (available)	200.00
29.	Potassium	300.00
30.	SAR in soil extract	650.00
31.	Sodium	300.00
32.	Soil moisture	100.00
33.	Sulphate	200.00
34.	Sulphur	350.00
35.	TKN	400.00
36.	TOC	550.00
37.	Total water soluble salts	200.00
38.	Water holding capacity	100.00

Note: (i). Sampling charges for soil samples shall be as per list.  
(ii). Transportation charges will be additional on actual basis.

#### 7. Analysis charges for Hazardous waste samples

S.No.	Parameters	Charges in Rs.
1.	Preparation of Leachate (TCLP extract / Water extract)	1000.00
2.	Determination of various parameters in Leachate	As mentioned in respective group at Clause 5
3.	Flash point / ignitibility	550.00
4.	Reactivity	550.00
5.	Corrosivity	550.00
6.	Measurement of toxicity	
	- LC <sub>50</sub>	2800.00
	- Dimensionless toxicity	1600.00
7.	Total organic carbon	500.00
8.	Adsorbable organic halogen (AOX)	2000.00

#### 8. AQC Participation Fees:- To be charged by TSPCB from recognized laboratories for analytical quality control exercise

S.No.	Parameters	Charges in Rs.
1.	Laboratories of Govt. / Semi Govt. / Public Sector Undertaken / Autonomous bodies	10,000.00
2.	Private sector laboratories	15,000.00